

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A. No. 373/2022

IN THE MATTER OF: -

Sumit Saini

.....Applicant

Versus

Haryana State Pollution Control Board

.....Respondent

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Place: Yamuna Nagar
Dated: 18/02/2023:

FILED BY: -



Regional Officer,
HSPCB, Yamuna Nagar

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O.A. No. 373/2022

IN THE MATTER OF: -

Sumit Saini

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**REPORT ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD IN
COMPLIANCE OF ORDERS DATED 17.01.2023**

MOST RESPECTFULLY SHOWETH:

1. The Hon'ble NGT vide orders dated 17.01.2023 passed the following directions:-

" 2. Vide order dated 24.05.2022, this Tribunal constituted a Joint Committee comprising of the SEIAA, State PCB, Yamuna Nagar Municipal Corporation, and Deputy Commissioner, Yamuna Nagar and directed the same to submit factual and action taken report within two months. However, the report was not submitted within the specified period. Interim report was submitted vide email dated 28.09.2022 which did not cover all the grievances raised in the application.

3. *Vide order dated 29.09.2022, the Joint Committee was directed to make further inspection/visits, look into grievances number (i) and (iii) as mentioned in the application and submit its further action taken report within two months and notices were ordered to be issued to the respondents no. 1 to 5. The Joint Committee did not submit any report within the specified period on the other hand HSPCB has filed report vide email dated 16.01.2023. Even in the report of the HSPCB all the grievance have not been looked into and vague and incomplete report has been submitted. Only 16 out of 25 ply wood units have been inspected and in the report the aspects regarding compliance with consent conditions by individual ply wood industries have not been looked into. The brick kilns have not been inspected even regarding existing infrastructure/technology used/development of green belts etc. apart from operational aspects which could not be looked into due to the brick kilns being closed. The relevant aspects of impact of storing unscientifically the press mud and molasses by M/s SPS Bio Chem Pvt. Ltd. on the surface and groundwater and public health have also not been addressed by the Joint Committee.*

4. *We record our dissatisfaction with respect to the manner in which the Joint Committee and HSPCB have acted/purported to act without requisite compliance with the orders passed by this Tribunal and the manner in*

which incomplete and vague reports have been submitted before us.

5. The Chairman and the Member Secretary of the HSPCB are directed to personally look into these aspects and take appropriate remedial measures for due compliance of orders of this Tribunal in future.

6. The Joint Committee is again directed to visit the spot and submit its report in respect of all the grievances raised in the application with all relevant documents and all relevant details and HSPCB is directed to take appropriate remedial action, in discharge of its statutory obligations, in accordance with law. Report by the Joint Committee and Action Taken Report by HSPCB be submitted within one month by email at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

7. In the report of the HSPCB, it has been mentioned that the notices were issued to the Commissioner, Municipal Corporation, Yamuna Nagar who has not responded to the same.

8. We consider presence of the Commissioner, Municipal Corporation, Yamuna Nagar to be necessary for just and proper adjudication of the questions involved in the case

and the Commissioner, Municipal Corporation, Yamuna Nagar is accordingly impleaded as respondent no. 6.

9. The Registry is directed to make requisite amendment in the memo of parties and issue notice to the Commissioner, Municipal Corporation, Yamuna Nagar requiring him to file his reply/response within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

10. Mr. Anubha Agrawal, Advocate has appeared on behalf of respondent no. 5-M/s SPS Bio Chem Pvt. Ltd. and he seeks time to file reply/response on its behalf.

11. Reply/response on behalf of respondent no. 5 be filed within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

12. List for further consideration on 21.02.2023.”

2. That pointwise status of grievances are as under:-

- a) **Status of plywood manufacturing units and brick kiln:-**In this regard, it is informed that in compliance of the order of Hon'ble NGT, there are 28 nos. of plywood manufacturing units and 05 nos. of Brick Kilns mentioned in the complaint filed by Sh. Sumit Saini. As per

directions by Hon'ble NGT, all the units (Plywood manufacturing units and Brick Kilns) are inspected and the compiled status is attached as **Annexure-R/1** and **Annexure-R/2** respectively. The copies of Analysis Reports of 24 Nos. Plywood Units and 02 Nos. of Brick Kilns are attached as **Annexure-R/3** and **Annexure-R/4** respectively.

- b) **M/s SPS Bio Chem Pvt. Ltd., Dudhla Road, Village Damla, District Yamuna Nagar:-** In this regard, it is informed that the said unit has been established after obtaining Consent to Establish from the Board vide No. HSPCB/Consent/: 843073522YAMCTE30407408 dated 22.12.2022. The copy of CTE granted to the unit is attached herewith as **Annexure-R/5**. The unit has also applied for Consent to Operate and the same is under process. The latest inspection of the unit has been carried out on dated 15.02.2023 and it has been observed that unit has not started any operation. Copy of CTO application dated 31.01.2023 is attached as **Annexure-R/6**. The sample of ground water from the tube well installed in the premises of this unit has been collected on dated 03.02.2023 and analysis report issued vide No. 340 dated 15.02.2023 of the same is attached herewith as **Annexure-R/7**. Also, no press mud or any other raw material was found in the unit.

- c) **Illegal and unscientific dumping of solid waste at Village-Aurangabad:** - The Municipal Corporation, Yamuna Nagar-Jagadhri has submitted the compliance report in this matter vide letter Memo no. EE-II/1415 dated 07.02.2023 **Annexure-R/8**. Thereafter, the site has been verified on dated 15.02.2023 jointly by the officers of HSPCB and Municipal Corporation, Yamuna Nagar. During inspection the Municipal Solid Waste Processing site at village Aurangabad was found complying. The copy of joint inspection report along with photographs are attached as **Annexure-R/9**.
- d) **Ditch Drain:-**It is humbly submitted that detailed report has been filed on behalf of Chief Secretary, Haryana in OA No.212/2020 (Chaudhary Ompal Vs St of Haryana) which is pending for consideration. Detailed report filed in OA No.562/2022 (Ishika Vs GNCT) also includes status of this drain. Copy of order dated 16.02.2023 passed in OA No. 562/2022 is annexed herewith as **Annexure-R/10**.

Action by the Public Health & Engg. Department for the finalization of the installation of new CETP having capacity of 18 MLD at Parwaloo and installation of new STPs having capacity of 70 MLD at Radaur Road are under process. The copy of report submitted by PHED dated 25.01.2023 is annexed herewith as **Annexure-R/11**

Comments on the response dated 03.01.2023 filed by Sh. Sumit Saini resident of village Damla, District Yamuna Nagar, Haryana. In this regard, it is submitted that Joint Committee Report dated 28.09.2022 was filed before the Hon'ble National Green Tribunal on the basis of facts and records.

Case No.1-Status of plywood manufacturing units and brick kiln:-In this connection, it is submitted that the compiled status of compliance may also read as already annexed as **Annexure-R1** and **Annexure-R2**. The units mentioned in the complaint were established since 1997 to 2004. These units are operating after obtaining CTO from the Board after verifying the compliance made by these units.

As per Standards for Emission or Discharge of Environmental Pollutants as per **Schedule – I (See rule 3)**, issued under The Environment (Protection) Rules, 1986, the parameters for Industrial Stack Monitoring for the boilers is reproduced as under:-

Steam generation capacity (tph)	Pollutant	Emission limit (mg/Nm ³)
Less than 2	Particulate Matter	1200*
2 to less than 10	Particulate Matter	800*
10 to less than 15	Particulate Matter	600*
15 and above	Particulate Matter	150**

* To meet the respective standards, cyclone/ multi-cyclone is recommended as control equipment with the boiler.

** To meet the standard, bag filter/ ESP is recommended as control equipment with the boiler.

As per the criteria fixed, all these units mentioned in the complaint are having boilers of capacity less than 15 TPH and have installed adequate pollution control device i.e. Cyclone/Multi-cyclone.

All these units have provided septic tank for disposal of domestic effluent and no industrial effluent is generated from these units.

The complainant has mentioned name of 05 no. brick kilns in his complaint. All of these brick kilns have been inspected and it has been observed that only 02 no. brick kilns are in operation from which samples of air emissions were collected. Remaining 03 no. brick kilns are presently not in operation. The detailed status of brick kilns is attached as **Annexure-R/2**.

Case No.2- Status of SPS Bio Chem Pvt. Ltd.:- In this regard, it is informed that the said unit has been established after obtaining consent to Establish from the Board vide No. HSPCB/Consent/: 843073522YAMCTE30407408 dated 22.12.2022. The copy of CTE granted to the unit is attached herewith as **Annexure-R/5**. The unit has obtained permission for change of land use from Directorate of Town and Country Planning. The unit has also applied for Consent to Operate and the same is under process. The inspection of the unit has been carried out and it has been observed that unit has not started any

operation till date. Copy of CTO application dated 31.01.2023 is attached as **Annexure-R/6**. The sample of ground water from the tube well installed in the premises of this unit has been collected on dated 03.02.2023 and analysis report of the same is awaited. Also, no press mud or any other raw material was found in the unit. Further no siting parameters for such type of units have been prescribed. During inspection unit has informed that they will control odor by following measures:-

- a) The heaps of press mud will be covered by one layer of ligno-cellulocis biomass. Rice straw will be used to cover the heaps of press mud.
- b) Heaps will be covered by one layer of Tarpaulin.
- c) Sprayer system is being installed in RMS area for spraying chemical for making the environment odor less.
- d) Plantation of trees which are eco-friendly to this kind of environment of press mud storage will be done.

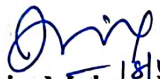
Action will be taken as per law against the unit if found violating the norms at any stage.

Case No.3- Status of Municipal Solid Waste:-The Municipal Corporation, Yamuna Nagar-Jagadhri has submitted the compliance report in this matter vide letterMemo no. EE-II/1415 dated 07.02.2023 **Annexure-R/8**. Thereafter, the site has been verified on dated 15.02.2023 jointly by the officers of HSPCB and Municipal Corporation, Yamuna Nagar. During the inspection the Municipal Solid Waste Processing site at village Aurangabad is now found complying. The copy of joint


inspection report alongwith photographs are attached as Annexure-R/9.


Case No.4- Status of Ditch Drain:-The action from the Public Health & Engg. Department for the finalization of the installation of new CETP having capacity of 18 MLD at Parwaloo and installation of new STPs having capacity of 70 MLD at Radaur Road are under process.

The report is submitted for kind consideration please. It is undertaken to comply with the directions passed by Hon'ble Tribunal.


Nitin Mehta, RO,
HSPCB, Yamuna Nagar

Vijay Kumar Gupta,
Chairman, SEAC, Haryana


Ayush Sinha, IAS
Commissioner,
Municipal Corporation,
Yamuna Nagar


Rahul Hooda, IAS
Deputy Commissioner,
Yamuna Nagar

Annexure-R1

Status of Plywood Industries situated at Village Damla and Near by Village Damla, District Yamuna Nagar

Sr. No.	Name and address of unit	Industry Type	Product	Capacity of Boiler	Tupe of APCM	Type of Fuel	Sampling Facility	CTO Granted Period	CTO Grant No. and Date	Inspection date	Inspection conducted Yes/No	Latest Analysis Report no. & Date	Compying/ Non Complying
1	Wishwanath Plywood Industries, Kishanpura Village & P.O. Damla Yamuna Nagar	Plywood manfuacturing unit	Plyboards	TFH- 20 Lac Kcalores, Boiler - 6 TPH	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 04/01/2022 - 31/03/2026 dt. 04.01.2022	HSPCB/Consent/ : 313127022YAMCT O19075170 Dated:04/01/2022	14.01.2023	Yes	69 dt. 17.01.2023, 70 dt. 17.01.2023	Complying
2	Jamuna Wood Tech Industries, Village and PO Damla, Dudhla Road, Yamuan Nagar	Plywood manfuacturing unit	Plyboards	Boiler - 4.5 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01/04/2017 - 31/03/2027 dated 29.03.2017	HSPCB/Consent/ : 2840217YAMCTO4 029783 Dated:29/03/2017	14.01.2023	Yes	68 dt. 17.01.2023	Complying
3	Heera Products, Village Damla Distt Yamuna Nagar	Plywood manfuacturing unit	Plyboards	Boiler - 4 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 28/11/2018 - 31/03/2028 dt. 07.12.18	HSPCB/Consent/ : 313127018YAMCT O6014063 Dated:07/12/2018	21.01.2023	Yes	99 dt. 25.01.2023	Complying
4	Kunjan Wood Industries, Village & PO Damla, District Yamuna Nagar	Plywood manfuacturing unit	Plyboards	Boiler - 3 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dt. 27.03.17	HSPCB/Consent/ : 313127017YAMCT O3970252 Dated:27/03/2017	21.01.2023	Yes	98 dt. 25.01.2023	Complying

5	Burma Boards, Village & P.O. Damla, Yamuna Nagar	Plywood manfuacturing unit	Plyboards	Boiler - 4 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dt. 27.03.17	HSPCB/Consent/ : 2840217YAMCTO3 976248 Dated:27/03/2017	20.01.2023	Yes	94 dt. 25.01.2023	Complying
6	Duna Panels Pvt. Ltd. (B.K. Industries) , V.P.O. Damla, Delhi Road, Yamuna Nagar	Plywood manfuacturing unit	Plyboards	Boiler - 6 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dt. 29.01.17	HSPCB/Consent/ : 2840217YAMCTOH WM3682463 Dated:29/01/2017	29.12.2022	Yes	2308 dt. 09.01.2023	Complying
7	Pragati Industries, V.P.O. Damla, Yamuna Nagar	Plywood manfuacturing unit	Plyboards	TFH - 25 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dt.29.01.17	HSPCB/Consent/ : 2840217YAMCTOH WM3681972 Dated:29/01/2017	29.12.2022	Yes	2306 dt. 09.01.2023	Complying
8	Haploos Plyboards Pvt Ltd, Village and PO Damla, Yamuna Nagar,	Plywood manfuacturing unit	Plyboards	TFH - 25 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2018- 31/03/2023 dt. 19.01.18	HSPCB/Consent/ : 313127018YAMCTO4864353 Dated:19/01/2018	30.12.2022	Yes	2312 dt. 09.01.2023	Complying
9	Haryana Joinery Mills, Village Damla, Yamuna Nagar	Plywood manfuacturing unit	Plyboards	Boiler - 3 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01/04/2017 - 31/03/2027 dt. 29.03.17	HSPCB/Consent/ : 2840217YAMCTO4 029472 dt. 29.03.17	14.01.2023	Yes	67 dt. 17.01.2023	Complying

10	Gokul Enterprises, Khurdi Road, Village Damla, Yamuna Nagar.	Plywood manfuactu ring unit	Plyboards	TFH - 15 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01/04/2022 - 31/03/2027 dt. 05.07.2022	HSPCB/Consent/ : 313127022YAMCT O24423489 Dated:05/07/2022	20.01.2023	Yes	92 dt. 25.01.2023	Complying
11	Nagpal Wood Industries, V.P.O. Damla, Hafizpur Road, Yamuna Nagar	Plywood manfuactu ring unit	Plyboards	Boiler - 4.25 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dated 03.02.2017	HSPCB/Consent/ : 313127017YAMCT OHWM3782909 Dated:03/02/2017	21.01.2023	Yes	100 dt. 25.01.2023	Complying
12	Bhagwati Udyog, Village Damla, Radaur Road, Yamuna Nagar	Plywood manfuactu ring unit	Plyboards	TFH - 20 Lac Kcalores (Boiler - 6 TPH Standby)	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 03/09/2021 - 31/03/2031 dt. 03.09.2021,	HSPCB/Consent/ : 313127021YAMCT O12807969 Dated:03/09/2021	06.01.2023	Yes	23 dt. 12.01.2023	Complying
13	Baba Plywood Pvt. Ltd., VPO Damla, Yamuna Nagar	Plywood manfuactu ring unit	Plyboards	TFH - 25 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dt. 03.02.17	HSPCB/Consent/ : 313127017YAMCT OHWM3780784 Dated:03/02/2017	30.12.2022	Yes	2313 dt. 09.01.2023	Complying
14	A R Wood Crafts Private Limited, Village Damla District Yamuna Nagar	Plywood manfuactu ring unit	Plyboards	TFH - 20 Lac Kcalores Boiler- 3 TPH	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 16/09/2020 - 31/03/2025 dt. 16.09.20	HSPCB/Consent/ : 313127020YAMCT O6279553 Dated:16/09/2020	30.12.2022	Yes	2311 dt. 09.01.2023	Complying

15	Luxmi Timbers, V.P.O. Damla, Radaur Road, Yamuna Nagar	Plywood manfuactu ring unit	Plyboards	Boiler - 8 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dt. 26.03.17	HSPCB/Consent/ : 313127022YAMCT O27449008 Dated:26/08/2022	29.12.2022	Yes	2310 dt. 09.01.2023	Complying
16	Classic Plywood Industries, Village Damla, Yamuna Nagar	Plywood manfuactu ring unit	Plyboards	TFH - 15 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dt. 27.03.17	HSPCB/Consent/ : 313127017YAMCT O3970322 Dated:27/03/2017	29.12.2022	Yes	2309 dt. 09.01.2023	Complying
17	Burma Wood Products, Village & P.O. Damla, Yamuna Nagar	Plywood manfuactu ring unit	Plyboards	Boiler - 3 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dt. 26.03.17	HSPCB/Consent/ : 313127017YAMCT O3930369 Dated:26/03/2017	29.12.2022	Yes	2307 dt. 09.01.2023	Complying
18	Metro Plywood Pvt. Ltd., VPO Damla, Yamuna Nagar	Plywood manfuactu ring unit	Plyboards	TFH - 15 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dt. 03.02.17	HSPCB/Consent/ : 2840217YAMCTOH WM3682230 Dated:03/02/2017	24.12.2022	Yes	2278 dt. 27.12.2022	Complying
19	Alloy Steel and Castings, Vill and PO Damla	Plywood manfuactu ring unit	Plyboards	Boiler - 4 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01/04/2018 - 31/03/2023 dt. 19.03.2018	HSPCB/Consent/ : 2840218YAMCTO5 167988 Dated:19/03/2018	06.01.2023	Yes	24 dt. 12.01.2023	Complying

20	Vidhata Plywood Industries, VPO Damla (Kamboj Majra), Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 3 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 16/07/2018 - 31/03/2028 dt. 19.07.2018	HSPCB/Consent/ : 313127018YAMCT O5412107 Dated:19/07/2018	20.01.2023	Yes	95 dt. 25.01.2023	Complying
21	Suryodaya Wood Products, Village and Post Office Damla, Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 5 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01/04/2018 - 31/03/2023 dt. 19.01.2018	HSPCB/Consent/ : 313127018YAMCT O4894566 Dated:19/01/2018	20.01.2023	Yes	93 dt. 25.01.2023	Complying
22	Aggarwal Plywood Industries, Village Kunjal Damla Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 8 TPH (Boiler - 6 TPH Standby)	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 03/06/2021 - 31/03/2026 dt. 04.06.2021	HSPCB/Consent/ : 313127021YAMCT O11992169 Dated:04/06/2021	06.01.2023	Yes	25 dt. 12.01.2023	Complying
23	Jagdamba Dwellings Pvt. Ltd. Village Hafizpur, Delhi Road, Damla, Yamuna Nagar	Plywood manufacturing unit	Plyboards	TFH - 30 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 23/10/2020 - 31/03/2025 dt. 23.10.2020	HSPCB/Consent/ : 313127020YAMCT O8177593 Dated:23/10/2020	20.01.2023	Yes	96 dt. 25.01.2023	Complying
24	Krishna Panels, Village Kunjal Janttan, Tehsil Radaur, Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 14 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 28/10/2020 - 31/03/2030 dt. 29.10.2020	HSPCB/Consent/ : 313127020YAMCT O8198744 Dated:29/10/2020	20.01.2023	Yes	97 dt. 25.01.2023	Complying

25	Best Panel Industries Village Hafizpur Tehsil Mustafabad Distt Yamuna Nagar	Plywood manfuactu ring unit	Plyboards	TFH - 30 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 19/09/2018 - 31/03/2023 dt. 08.10.2018	HSPCB/Consent/ : 313127018YAMCT O5688355 Dated:08/10/2018	30.12.2022	Yes	Unit was found lying closed by its own due to personal reasons. No working schedule submitted.	Lying closed by its own due to personal reasons.
26	Shree Ram Steel Industries, Village & P.O. Damla	Plywood manfuactu ring unit	Plyboards	Boiler - 4 TPH	MultiCyclone provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01/04/2017 - 31/03/2027 dt. 26.03.17	HSPCB/Consent/ : 313127017YAMCT O3930455 Dated:26/03/2017	29.12.2022	Yes	Unit was found lying closed by its own due to fire. No working schedule submitted.	Lying closed by its own due to fire.
27	Global India Wood Industries, S.K Road, Village Damla, Yamuna Nagar.	Plywood manfuactu ring unit	Plyboards	TFH - 25 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01/04/2021 - 31/03/2026 dt. 03.07.2021,	HSPCB/Consent/ : 2840221YAMCTO1 3080926 Dated:03/07/2021	30.12.2022	Yes	Unit was found lying closed by its own due to personal reasons. No working schedule submitted.	Lying closed by its own due to personal reasons.
28	Krishna Enterprises, Dudhla Road Village Damla District Yamuna Nagar.	Plywood manfuactu ring unit	Plyboards	TFH - 10 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height- 30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 21/09/2016 - 31/03/2021 dt. 21.09.2016	HSPCB/Consent/ : 313127016YAMCT O3346095 Dated:21/09/2016	13.01.2023	Yes	Unit was found lying closed as the unit has been closed by the Board vide order dated 19.08.2021.	Closed by Board

Annexure-R2

Status of Brick Kiln situated in Village Damla, District Yamuna Nagar

S. No.	Name and Address of the unit	Industry Type	Type of Kiln	Type of Fuel	Sampling Facility	Industry Category	CTO Granted Period	CTO Granted No. & Date	Inspection date	Inspection conducted Yes/No	Latest Analysis Report no. & Date	Complying/ Non Complying
1	Ambey Bricks Co, Village Damla Dhudhla Road Yamuna Nagar	Brick Kilns	Zig-Zag Kiln	Coal	Stack Height-35 Meter, Port Hole- Provided, Platform & Ladders- Provided	Orange	01/04/2018 - 31/03/2028	HSPCB/Consent/ : 2802418YAMCTOA4 907587 Dated:18/02/2018	08.02.2023	Yes	188 dt. 14.02.2023	Complying
2	Zimidara Bricks Kiln, VPO Damla, District Yamuna Nagar	Brick Kilns	Zig-Zag Kiln	Coal	Stack Height-35 Meter, Port Hole- Provided, Platform & Ladders- Provided	Orange	01/04/2020 - 31/03/2027	HSPCB/Consent/ : 313116120YAMCTO A7178847 Dated:31/01/2020	08.02.2023	Yes	187 dt. 14.02.2023	Complying
3	Pooja Brick Industries, Village Damla, District Yamuna Nagar.	Brick Kilns	Zig-Zag Kiln	Coal	Stack Height-35 Meter, Port Hole- Provided, Platform & Ladders- Provided	Orange	01/04/2020 - 31/03/2025	HSPCB/Consent/ : 313116120YAMCTO A7185106 Dated:03/02/2020	03.02.2023	Yes	Unit was found lying closed due to personal reasons and is expected to operate in the month of March- 2023.	Non Operational

4	Jawla Bricks Company, Dhudhla Road, Damla, Yamuna Nagar	Brick Kilns	Zig-Zag Kiln	Coal	Stack Height-35 Meter, Port Hole- Provided, Platform & Ladders- Provided	Orange	01/04/2016 to 31/03/2026	HSPCB/Consent/ : 269734816YAMCTO A2941579 Dated:13/03/2016	03.02.2023	Yes	Unit was found lying closed due to personal reasons and is expected to operate in the month of March- 2023.	Non Operational
5	Goel Brick Industries, Village and PO Damla. District Yamuna Nagar	Brick Kilns	Zig-Zag Kiln	Coal	Stack Height-35 Meter, Port Hole- Provided, Platform & Ladders- Provided	Orange	01/04/2018 - 31/03/2023	HSPCB/Consent/ : 2821018YAMCTOA5 234638 Dated:13/04/2018	03.02.2023	Yes	Unit was found lying closed due to the reason that its owner has been expired.	Non Operational

Form IV



(See Rule 20)

Report No- 69

Dated: - 17.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 15th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 14th day January of, 2023, of M/s Wishwanath Plywood Industries, Village-Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 15- January - 2023, to 17- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	69		
2.	Name of Plant/ Section #	Boiler (20 Lac Kcal)		
3.	Stack Attached to #	Multi Cyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	62		
9.	Average stack velocity (m/sec) #	3.94		
10.	Quantity of Emission (m/sec)	1.98		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	48.5		150
14.	Sulphur dioxide (mg/m ³)	8.2		-
15.	Nitrogen Oxide (mg/m ³)	5.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -17.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 70

Dated: - 17.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 15th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 14th day January of, 2023, of M/s Wishwanath Plywood Industries, Village-Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 15- January - 2023, to 17- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	70		
2.	Name of Plant/ Section #	Boiler (6 Ton /hr)		
3.	Stack Attached to #	Multi Cyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	64		
9.	Average stack velocity (m/sec) #	4.27		
10.	Quantity of Emission (m/sec)	2.14		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	52.4		150
14.	Sulphur dioxide (mg/m ³)	10.3		-
15.	Nitrogen Oxide (mg/m ³)	7.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -17.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 68

Dated: - 17.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 15th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 14th day January of, 2023, of M/s Jamuna Wood Tech Industries, Village-Damla, Dudhla Road Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 15- January - 2023, to 17- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	68		
2.	Name of Plant/ Section #	Boiler (4.5 Ton/hr)		
3.	Stack Attached to #	Multi Cyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	110 feet		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	58		
9.	Average stack velocity (m/sec) #	4.0		
10.	Quantity of Emission (m/sec)	2.01		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	60.6		150
14.	Sulphur dioxide (mg/m ³)	12.1		-
15.	Nitrogen Oxide (mg/m ³)	8.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -17.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

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Form IV

290



(See Rule 20)

Report No- 99

Dated: - 25.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 22th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 21th day January of, 2023, of M/s Heera Products, Village-Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 22- January - 2023, to 25- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	99		
2.	Name of Plant/ Section #	Boiler (4 Ton/hr)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	33 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	68		
9.	Average stack velocity (m/sec) #	3.97		
10.	Quantity of Emission (m/sec)	1.99		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	38.3		150
14.	Sulphur dioxide (mg/m ³)	8.2		-
15.	Nitrogen Oxide (mg/m ³)	ND		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -25.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 98

Dated: - 25.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 22th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 21th day January of, 2023, of M/s Kunjan Wood Industries, Village-Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 22- January - 2023, to 25- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	98		
2.	Name of Plant/ Section #	Boiler (3 Ton/hr)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	110 feet		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (C) #	65		
9.	Average stack velocity (m/sec) #	4.1		
10.	Quantity of Emission (m/sec)	2.06		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	56.8		-
14.	Sulphur dioxide (mg/m ³)	11.3		-
15.	Nitrogen Oxide (mg/m ³)	9.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -25.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

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Form IV

292



(See Rule 20)

Report No- 94

Dated: - 25.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 22th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 20th day January of, 2023, of M/s Burma Boards, Village-Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 22- January - 2023, to 25- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	94		
2.	Name of Plant/ Section #	Boiler (4 Ton/hr)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	69		
9.	Average stack velocity (m/sec) #	4.14		
10.	Quantity of Emission (m/sec)	2.08		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	123.1		150
14.	Sulphur dioxide (mg/m ³)	18.3		-
15.	Nitrogen Oxide (mg/m ³)	15.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:
Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.
Signed this -25.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.



(See Rule 20)

Report No- 2308

Dated: - 09.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 30th day December of, 2022, collected by Sh. Shivendra Sc.B on dated 29th day December of, 2022 of M/s Duna Panels Pvt. Ltd., VPO- Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 30-December-2022 to 09- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	2308		
2.	Name of Plant/ Section #	Boiler (6 TPH)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	77 cm		
8.	Stack Temperature (C) #	71		
9.	Average stack velocity (m/sec) #	5.53		
10.	Quantity of Emission (m/sec)	2.57		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m3	38.6		800
14.	Sulphur dioxide (mg/m3)	12.1		80
15.	Nitrogen Oxide (mg/m3)	9.0		80

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -09.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office, Yamuna Nagar. This test report relate only to the particular sample submitted for testing.



Form IV

(See Rule 20)

Report No- 2306

Dated: - 09.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 30th day December of, 2022, collected by Sh. Shivendra Sc.B on dated 29th day December of, 2022 of M/s Pragati Industries, VPO- Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 30-December-2022 to 09- January-2023 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Limit
1.	Sample Code	2306		
2.	Name of Plant/ Section #	Boiler (25 Lakh Kcal)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (C) #	68		
9.	Average stack velocity (m/sec) #	5.85		
10.	Quantity of Emission (m/sec)	2.94		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	20.2		150
14.	Sulphur dioxide (mg/m ³)	9.2		-
15.	Nitrogen Oxide (mg/m ³)	5.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -09.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office, Yamuna Nagar. This test report relate only to the particular sample submitted for testing.



Form IV

(See Rule 20)

Report No- 2312

Dated: - 09.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 30th day December of, 2022, collected by Sh. Shivendra Sc.B on dated 30th day December of, 2022 of M/s Haploos Pvt. Ltd, VPO- Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 30-December-2022 to 09- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	2312		
2.	Name of Plant/ Section #	Boiler (25 Lack Kcal)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	62		
9.	Average stack velocity (m/sec) #	3.94		
10.	Quantity of Emission (m/sec)	1.98		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	68.0		150
14.	Sulphur dioxide (mg/m ³)	13.2		-
15.	Nitrogen Oxide (mg/m ³)	7.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -09.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office, Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 67

Dated: - 17.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 15th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 14th day January of, 2023, of M/s Haryana Joinery Mills, Village-Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 15- January - 2023, to 17- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	67		
2.	Name of Plant/ Section #	Boiler (3 TPH)		
3.	Stack Attached to #	Multi Cyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	100 feet		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	56		
9.	Average stack velocity (m/sec) #	4.06		
10.	Quantity of Emission (m/sec)	2.04		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	37.2		150
14.	Sulphur dioxide (mg/m ³)	9.1		-
15.	Nitrogen Oxide (mg/m ³)	ND		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -17.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 92

Dated: - 25.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 22th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 20th day January of, 2023, of M/s Gokul Enterprises, Kundli Road, Village-Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 22- January - 2023, to 25- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	92		
2.	Name of Plant/ Section #	Boiler (15 Lac Kcal)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (C) #	67		
9.	Average stack velocity (m/sec) #	3.97		
10.	Quantity of Emission (m/sec)	1.99		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m3	136.9		150
14.	Sulphur dioxide (mg/m3)	23.8		-
15.	Nitrogen Oxide (mg/m3)	18.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -25.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 100

Dated: - 25.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 22th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 21th day January of, 2023, of M/s Nagpal Wood Industries, Village-Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 22- January - 2023, to 25- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	100		
2.	Name of Plant/ Section #	Boiler (4.25 Ton/hr)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	77 cm		
8.	Stack Temperature (C) #	71		
9.	Average stack velocity (m/sec) #	4.15		
10.	Quantity of Emission (m/sec)	1.93		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	61.1		800
14.	Sulphur dioxide (mg/m ³)	13.2		-
15.	Nitrogen Oxide (mg/m ³)	10.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -25.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 23

Dated: - 12.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 07th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 06th day January of, 2023, of M/s Bhagwati Udyog, Village-Damla, Radour Road, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 07 January - 2023, to 12- January-2023 and declare the result of analysis to be as follows:-

Sr. No	Parameter Name	Result	Result	Limit
1.	Sample Code	23		
2.	Name of Plant/ Section #	Boiler (20 Lac Kcal)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (C) #	64		
9.	Average stack velocity (m/sec) #	4.84		
10.	Quantity of Emission (m/sec)	2.43		
11.	Type of Fuel #	Wood Chips		
13.	Suspended particulate matter mg/m ³	33.9		150
14.	Sulphur dioxide (mg/m ³)	8.4		-
15.	Nitrogen Oxide (mg/m ³)	5.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:
Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -12.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.



Form IV

(See Rule 20)

Report No- 2313

Dated: - 09.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 30th day December of, 2022, collected by Sh. Shivendra Sc.B on dated 30th day December of, 2022 of M/s Baba Plywood Pvt. Ltd, VPO- Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 30-December-2022 to 09- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	2313		
2.	Name of Plant/ Section #	Boiler (25 Lack Kcal)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	67		
9.	Average stack velocity (m/sec) #	4.1		
10.	Quantity of Emission (m/sec)	2.06		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	45.7		150
14.	Sulphur dioxide (mg/m ³)	12.1		-
15.	Nitrogen Oxide (mg/m ³)	9.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -09.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office, Yamuna Nagar. This test report relate only to the particular sample submitted for testing.



Form IV

(See Rule 20)

Report No- 2311

Dated: - 09.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 30th day December of, 2022, collected by Sh. Shivendra Sc.B on dated 30th day December of, 2022 of M/s A.R. Wood Crafts Pvt. Ltd., VPO- Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 30-December-2022 to 09-January-2023 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Limit
1.	Sample Code	2311		
2.	Name of Plant/ Section #	2 No. Boiler (3 TPH) & 1 Boiler (20 Lack Kcal)		
3.	Stack Attached to #	Boiler		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	62		
9.	Average stack velocity (m/sec) #	4.83		
10.	Quantity of Emission (m/sec)	2.42		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	16.9		150
14.	Sulphur dioxide (mg/m ³)	ND		-
15.	Nitrogen Oxide (mg/m ³)	ND		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -09.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office, Yamuna Nagar. This test report relate only to the particular sample submitted for testing.



Form IV

(See Rule 20)

Report No- 2310

Dated: - 09.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 30th day December of, 2022, collected by Sh. Shivendra Sc.B on dated 29th day December of, 2022 of M/s Luxmi Timbers, VPO- Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 30-December-2022 to 09- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	2310		
2.	Name of Plant/ Section #	Boiler (8 TPH)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (C) #	72		
9.	Average stack velocity (m/sec) #	5.5		
10.	Quantity of Emission (m/sec)	2.76		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m3	45.2		800
14.	Sulphur dioxide (mg/m3)	10.3		-
15.	Nitrogen Oxide (mg/m3)	7.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -09.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office, Yamuna Nagar. This test report relate only to the particular sample submitted for testing.



Form IV

(See Rule 20)

Report No- 2309

Dated: - 09.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 30th day December of, 2022, collected by Sh. Shivendra Sc.B on dated 29th day December of, 2022 of M/s Classic Plywood Industries, VPO- Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 30-December-2022 to 09- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	2309		
2.	Name of Plant/ Section #	Boiler (15 Lakh Kcal)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	08 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	33 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	74		
9.	Average stack velocity (m/sec) #	4.6		
10.	Quantity of Emission (m/sec)	2.31		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	51.9		-
14.	Sulphur dioxide (mg/m ³)	9.4		-
15.	Nitrogen Oxide (mg/m ³)	4.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -09.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office, Yamuna Nagar. This test report relate only to the particular sample submitted for testing.



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Form IV

304

(See Rule 20)

Report No- 2307

Dated: - 09.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 30th day December of, 2022, collected by Sh. Shivendra Sc.B on dated 29th day December of, 2022 of M/s Burma Wood Products, VPO- Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 30-December-2022 to 09-January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	2307		
2.	Name of Plant/ Section #	Boiler (3 TPH)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	73		
9.	Average stack velocity (m/sec) #	5.66		
10.	Quantity of Emission (m/sec)	2.84		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	20.6		150
14.	Sulphur dioxide (mg/m ³)	7.3		-
15.	Nitrogen Oxide (mg/m ³)	ND		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -09.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office, Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 2278

Dated: - 27.12.2022

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 24th day December of, 2022, collected by Sh. Shivendra Sc.B on dated 24th day December of, 2022 of M/s Metro Plywood Pvt. Ltd., Vill. Damla Delhi road, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 24-December-2022 to 27 - December-2022 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Limit
1.	Sample Code	2278		
2.	Name of Plant/ Section #	Boiler		
3.	Stack Attached to #	Multicyclone Boiler (15 Lakh Kcal)		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	33 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	65		
9.	Average stack velocity (m/sec) #	6.86		
10.	Quantity of Emission (m/sec)	3.44		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	33.6		150
14.	Sulphur dioxide (mg/m ³)	8.4		-
15.	Nitrogen Oxide (mg/m ³)	4.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -27.12.2022

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office, Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 24

Dated: - 12.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 07th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 06th day January of, 2023, of M/s Alloy Steel and Castings, Village-Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 07 January - 2023, to 12- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	24		
2.	Name of Plant/ Section #	Boiler (4 Ton/hr)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	68		
9.	Average stack velocity (m/sec) #	4.2		
10.	Quantity of Emission (m/sec)	2.11		
11.	Type of Fuel #	Wood Chips		
13.	Suspended particulate matter mg/m ³	34.3		800
14.	Sulphur dioxide (mg/m ³)	12.1		-
15.	Nitrogen Oxide (mg/m ³)	7.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -12.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 95

Dated: - 25.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 22th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 20th day January of, 2023, of M/s Vidhata Plywood Industries, VPO-Damla, (Kamboj Majra), Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 22- January - 2023, to 25- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	95		
2.	Name of Plant/ Section #	Boiler (3 Ton/hr)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	65		
9.	Average stack velocity (m/sec) #	3.79		
10.	Quantity of Emission (m/sec)	1.90		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	73.8		800
14.	Sulphur dioxide (mg/m ³)	13.0		-
15.	Nitrogen Oxide (mg/m ³)	8.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -25.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 93

Dated: - 25.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 22th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 20th day January of, 2023, of M/s Suryodaya Wood Products, Village-Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 22- January - 2023, to 25- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	93		
2.	Name of Plant/ Section #	Boiler (5 Ton/hr)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	66		
9.	Average stack velocity (m/sec) #	4.1		
10.	Quantity of Emission (m/sec)	2.06		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	53.4		800
14.	Sulphur dioxide (mg/m ³)	15.3		-
15.	Nitrogen Oxide (mg/m ³)	10.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -25.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 25

Dated: - 12.01.2023

I hereby, certify that I **Neeraj Bala** Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the **07th day January of, 2023**, collected by **Sh. Shivendra, Sc.B** on dated **06th day January of, 2023**, of **M/s Aggarwal Plywood Industries, Village-Kunjai, Yamuna Nagar** for analysis.

Further certify that I have analyzed the above mentioned sample on **07 January - 2023, to 12- January-2023** and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	25		
2.	Name of Plant/ Section #	Boiler (8 Ton/hr)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (C) #	62		
9.	Average stack velocity (m/sec) #	4.11		
10.	Quantity of Emission (m/sec)	2.06		
11.	Type of Fuel #	Wood Chips		
13.	Suspended particulate matter mg/m3	59.3		800
14.	Sulphur dioxide (mg/m3)	13.2		-
15.	Nitrogen Oxide (mg/m3)	10.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -12.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 96

Dated: - 25.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 22th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 20th day January of, 2023, of M/s Jagdamba Dwellings Pvt. Ltd., vill. Hatizpur-Delhi Road, Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 22- January - 2023, to 25- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	96		
2.	Name of Plant/ Section #	Boiler (30 Lac Kcal/hrs)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	80 cm		
8.	Stack Temperature (°C) #	68		
9.	Average stack velocity (m/sec) #	4.29		
10.	Quantity of Emission (m/sec)	2.15		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	30.5		150
14.	Sulphur dioxide (mg/m ³)	9.1		-
15.	Nitrogen Oxide (mg/m ³)	ND		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -25.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Form IV



(See Rule 20)

Report No- 97

Dated: - 25.01.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 22th day January of, 2023, collected by Sh. Shivendra, Sc.B on dated 20th day January of, 2023, of M/s Krishna Panels, Mouja- Kunjal Jattan, Sub Tehsil-Radour, Jagadhari, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 22- January - 2023, to 25- January-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	97		
2.	Name of Plant/ Section #	Boiler (14 ton/hr)		
3.	Stack Attached to #	Multicyclone		
4.	Normal Operating Schedule (hr/day)#	12 hrs		
5.	Type of Chimney #	ACC		
6.	Stack Height from Ground Level #	32 m		
7.	Diameter of the Stack #	2 m		
8.	Stack Temperature (°C) #	62		
9.	Average stack velocity (m/sec) #	3.94		
10.	Quantity of Emission (m/sec)	12.38		
11.	Type of Fuel #	Wood		
13.	Suspended particulate matter mg/m ³	392.0		600
14.	Sulphur dioxide (mg/m ³)	23.6		-
15.	Nitrogen Oxide (mg/m ³)	19.0		-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -25.01.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

**HARYANA STATE POLLUTION CONTROL
BOARD****C-11, SECTOR-6, PANCHKULA
Ph-0172-577870-73, Fax No. 2581201
E-mail: hspcbhazardouswaste@gmail.com
CLOSURE ORDER**

Whereas, M/s Krishna Enterprises has established and involved in the manufacturing of Plyboard / Plywood and operated at Dudhla Road, Village Damla, District Yamuna Nagar covered under Orange category as per the categorization list of the Board which is polluting in nature. The Regional Officer, Yamuna Nagar has submitted that the unit had obtained CTO upto 31.03.2021 and did not apply for CTO renewal till date.

Whereas, Show Cause Notice for closure was issued to unit by Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR /2021/449 dt. 18.05.2021. But unit did not submit the reply to Show Cause Notice. Therefore, Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR/2021/1018 dated 27.07.2021 has recommended for closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 & 31-A of Air (Prevention & Control of Pollution) Act, 1981 which has been examined and found that the unit has violated the provisions of Water and Air, Act as mentioned above.

Keeping in view of the above facts, it is hereby ordered to close down the operation of the unit M/s Krishna Enterprises, Dudhla Road, Village Damla, District Yamuna Nagar under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 by sealing its plant, machinery and DG sets alongwith disconnection of the electricy and water supply of the above said unit with immediate effect.

In addition to above, it is also intimated that non compliance of the directions issued under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence.

**Dated, Panchkula the
Sumita Misra, IAS
19/08/2021
Chairperson, HSPCB**

Dr.**Endst. No. HSPCB/YMN/2021/ Dated: 19/08/2021**

A copy of the above is forwarded to the following for information and necessary

action:-



No. HSPCB/YR/2021/ 1272

Dated: 25/08/2021

To

The Chairperson,
Haryana State Pollution Control Board,
Panchkula.

Kind Attention:- Sh. Naveen Gulia, SEE, HWM CELL(HQ)

Sub:- Compliance report of Closure order of M/s Krishna Enterprises operated at Dudhla Road, Village Damla, District Yamuna Nagar.

Please refer to the Head office File No.HSPCB-070001/259/2021-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB I/60059/2021 dated 20.08.2021

In this connection, it is submitted that in compliance of closure order issued by the Head office File No.HSPCB-070001/259/2021-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB I/60059/2021 dated 20.08.2021 against the unit M/s Krishna Enterprises operated at Dudhla Road, Village Damla, District Yamuna Nagar the site was visited by concerned field officer Sh. Kuldeep Singh, AEE on dated 24.08.2021 and further closure order were complied by sealing plant & machinery found available on the site. The copy of compliance report alongwith photographic proof are enclosed herewith.

DA: Site photographs and copy of compliance report.

Regional Officer
Yamuna Nagar

Endst. No. HSPCB/YR/2021/ 1273-1274

Dated: 25/08/2021

A copy of the above is forwarded to the following:-

1. Worthy Deputy Commissioner, Yamuna Nagar for information please.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Jagadhri, District Yamuna Nagar for Disconnection of Electricity supply (copy of closure order is attached).

Regional Officer
Yamuna Nagar

N 30.095439

E 77.218613

**Compliance Report of Closure Order Passed By
Haryana State Pollution Control Board, Panchkula**

In compliance of HO order Endst.No HSPCB/YMN/2021/.....
Dt. 9/08/2021 issued by the Chairman, Haryana State Pollution Control Board, Panchkula under Section 31-A of the Air Act, 1981/ 33-A of Water Act, 1974 of the unit M/s. Krishna Enterprises, Dudhla Road, Damla has been visited on 24.08.2021 to close down the above said unit by the following officers:-

1. Kuldeep Singh, AEE
2. Neeraj
- 3.

Sunil Mittal, Partner

The representative of the unit Sh. Krishna Enterprises, Dudhla Road, Damla was present & copy of closure order has been delivered to him. After giving the time for completion of running process, the plant & machinery as per detail below has been sealed to close down the above said unit.

1. Boiler Grate opening
2. Press
- 3.
- 4.
- 5.
- 6.

Unit was found non-operational lying closed by itself from 01.12.2019. No production activities are observed at site.

Sh. Sunil Mittal, Partner the representative of the unit who is present at the time of sealing & closing down the polluting process of the unit, has not shown any stay order of the court in this regard. However the industry remains in the possession of its owner. They will be themselves responsible watch & ward of the industry.

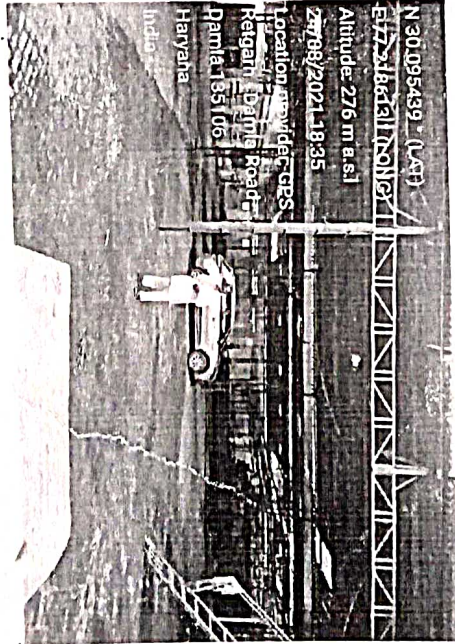
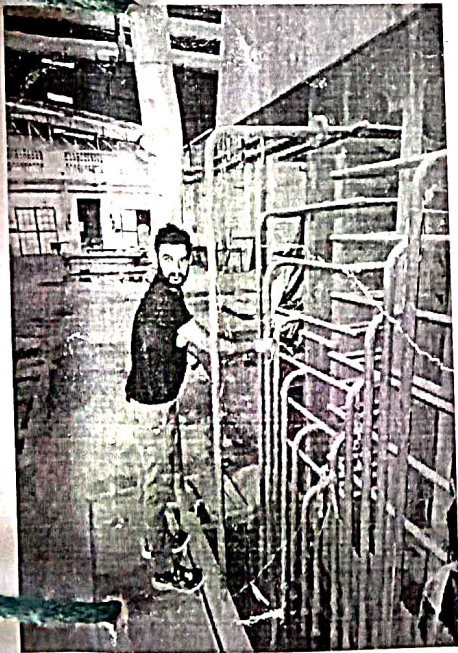
Sunil Mittal

Signature of the rep.
of the unit



Impression of the seal

[Signature]
Officers of the Board



N:30.095439 (Lat)
 E:77.164117010101 (Lon)
 Altitude: 276 m a.s.l
 27/08/2021 18:35
 Location provided by QRS
 Kertaji, Pasir Raja Road
 Pantai, 135106
 Hayaha
 India

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Form IV

Annexure-R4³¹⁶



(See Rule 20)

Dated: - 14.02.2023

Report No- 188

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 09th day February of, 2023, collected by Sh. Naresh Kumar, AEE on dated 08th day February of, 2023, of M/s Ambey Bricks Co., Vill. Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 09- February - 2023, to 14- February-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	188		
2.	Name of Plant/ Section #	Zig -Zag Kiln		
3.	Stack Attached to #	Brick Kiln		
4.	Normal Operating Schedule (hr/day)#	24 hrs		
5.	Type of Chimney #	ACC		
6.	Stack Height from Ground Level #	35 m		
7.	Diameter of the Stack #	Rectangular 15'x15'		
8.	Stack Temperature (°C) #	107		
9.	Average stack velocity (m/sec) #	7.46		
10.	Quantity of Emission (m/sec)	1.04		
11.	Type of Fuel #	Coal		
13.	Suspended particulate matter mg/m ³	65.9		250

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:
Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -14.02.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.



Form IV

(See Rule 20)

Report No- 187

Dated: - 14.02.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 09th day February of, 2023, collected by Sh. Naresh Kumar, AEE on dated 08th day February of, 2023, of M/s Zimidara Brick Kiln, Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 09- February - 2023, to 14- February-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	187		
2.	Name of Plant/ Section #	Zig-Zag <i>Kilm</i>		
3.	Stack Attached to #	Brick Kiln		
4.	Normal Operating Schedule (hr/day)#	24 hrs		
5.	Type of Chimney #	ACC		
6.	Stack Height from Ground Level #	35 m		
7.	Diameter of the Stack #	15'		
8.	Stack Temperature (C) #	109		
9.	Average stack velocity (m/sec) #	8.19		
10.	Quantity of Emission (m/sec)	0.90		
11.	Type of Fuel #	Coal		
13.	Suspended particulate matter mg/m ³	43.6		250

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution. IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -14.02.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.


HARYANA STATE POLLUTION CONTROL BOARD

null
Website: www.hrocmmms.nic.in E-Mail - hspcbho@gmail.com
Telephone No.: 0172-2577870-73
No. HSPCB/Consent/ : 843073522YAMCTE30407408
Dated:22/12/2022
To.

M/s : SPS BIO CHEM PRIVATE LIMITED
Village Damla, Tehsil Radaur, Yamuna Nagar
YAMUNANAGAR
135001

Sub. : Grant of consent to Establish to M/s SPS BIO CHEM PRIVATE LIMITED

Please refer to your application no. 30407408 received on dated 2022-11-11 in regional office Yamuna Nagar SWM.

With reference to your above application for consent to establish, M/s SPS BIO CHEM PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	22/12/2022 - 21/12/2027
Industry Type	Compressed Biogas (CBG)/Bio-CNG plants: a. CBG plants based on Municipal Solid waste (MSW) (having wastewater discharge less than or equal 100 KLD) b. CBG plants based on process waste (industrial /process liquid effluent & solid waste like press mud, organic sludge, molasses, etc. (having wastewater discharge less than or equal 100 KLD) c. CBG plants based on crop residue (paddy straw /wheat straw/corn sweet sorghum/napier grass etc.) having waste water discharge more than 100 KLD) d. CBG plants based on animal waste (dairy farms, poultry farms, and other animal waste) (having waste water discharge more than 100 KLD)
Category	ORANGE
Investment(In Lakh)	5141.29
Total Land Area (Sq. meter)	36138.0
Total Builtup Area (Sq. meter)	36138.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	5.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	0
Permissible Domestic Effluent Parameters	
1. NA	

Permissible Trade Effluent Parameters	
1. NA	mg/l
Number of stacks	1
Height of stack	
1. NA	
Permissible Emission parameters	
1. NA	
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. NA	

*Regional Officer, Yamuna Nagar SWM
Haryana State Pollution Control Board.*

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 5 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 5.0 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

1. The CTE is granted for the remaining construction/installation of plant and machinery.
2. The unit shall store the Press mud at the site scientifically after the commencement of production.
3. The unit shall adopt conservative measures for storing the press mud in the premises of the unit and to control odour from this press mud.
4. The suspension of closure and Consent to Establish are issued to the unit without prejudice of prosecution filed against the unit before the Special Environment Court at Kurukshetra for past violations.
5. That unit will comply all the conditions of suspension of closure order issued vide no. HSPCB-080002(0018)/3/2022-COORDINATION CELL-HSPCB I/143781/2022 dated 02.12.2022.
6. That the unit will apply for consent to operate before starting the production activity.
7. That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.
8. That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.
9. That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.
10. That concealing factual data or submission of false/ fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.
11. Unit is liable for prosecution for past violations if found at any stage; grant of this CTE doesn't provide any immunity to unit w.r.t to any action taken by board for past Violations.
12. Unit will take adequate measures for controlling of the odour and management of leachate.

Regional Officer, Yamuna Nagar SWM

HARYANA STATE

Haryana State Pollution Control Board.

HARAYANA STATE POLLUTION CONTROL BOARD**C-11,SECTOR-6 PANCHKULA****Ph.2577870-73 Fax:01722581201-02**

From: Industry ID-21YAM288294

M/s. SPS BIO CHEM PRIVATE LIMITED
Village Damla, Tehsil Radaur, Yamuna Nagar

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 01/02/2023 to 31/01/2028 Application No. 32056067 dated 31-01-2023

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Rohit Singla
Designation : Director
Office Address :
Telephone/Fax and : 0172-2566440,NA-NA
Email Address of the applicant : spsbiochem@hotmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : SPS BIO CHEM PRIVATE LIMITED
Village Damla, Tehsil Radaur, Yamuna Nagar
0172-2566440
-
- (b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. : Building Plan Approval: TCP-HOBPAS/5482/2022
- (c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. : Damla, Yamunanagar

3. Name
Address
Telephone No.,Fax and
E-mail address
of the officer responsible for the matter connected with Pollution Control and Hazardous Waste Disposal.

S.No.	Name	Designation	Residential Address	Email Id	Mobile Number	Owner Type
1	Rohit Singla	Managing Director	SCO 85-86, Sector 12, Panchkula, Haryana, 134112	spsbiochem@hotmail.com	9815533396	Share Holder
2	Deepak Singla	Other	SCO 85-86, Sector 12, Panchkula, Haryana, 134112	spsbiochem@hotmail.com	9815533396	Share Holder

4. If registered as a small-scale industrial unit, give Number and Date of registration : U11200HR2019PTC082996, 01/01/2021
5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 5141.29
6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
1	Villages	600	Damla
2	State Highway	600	State Highway
3	National Highways	1700	National Highway
4	River	2200	Yamuna

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :
8. If the site is situated in notified industrial estate: :
- (a) Whether effluent collection,treatment and disposal system has been provided by the authority; NO
YES
- (b) will the applicant utilize the system,if provided; Recirculation
- (c) if not provided, details of proposed arrangement for the treatment of effluent.
9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 36725.16
Built-up Area : 19889.49
10. Month and year of proposed commissioning of the unit. : 30/03/2022

11. Number of workers and office staff. : 50
12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES
- (b) If yes, please state population staying : 0

(c) indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month, Kiloletre/Month or Numbers/Month (give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	Liquid Manure	Kilo Liters/Day	125	125	90	95
2	Compressed Biogas	Metric Tonnes/Day	8	8	8	8
3	Phosphate Rich Organic Manure	Metric Tonnes/Day	120	120	120	120

Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	NA	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	Pressmud	200	Metric Tonnes/Day
2	Paddy Straw	16	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes, if any, forms each unit process. (to be supported by flow sheet and material balance). : Damla

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m
- ³
- /day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Process and wash	50.0
2	Sanitation/Domestic/Horticulture	25.0
3	Cooling	2.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Ground Water (within premises)	Bore Well	50.0

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Any Other Liquid Manure	0.0	Not Required	Re circulation

19. Waste Water Discharge/Disposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Any Other Liquid Manure	528.0	433.0	95.0	Recycling/Reuse in the Manufacturing Process

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be reported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr. No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
1	Any Other Liquid Manure	pH	7	7	NA	11/01/2023	NA	NA

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
Biogas	0.7	TPH	5000 kCal/kg	0	0	Nil
Biomass	0.17	TPH	3500 kCal/kg	10	0	Nil
Biomass	0.475	TPH	3500 kCal/kg	10	0	Nil

22. Details of Stack

Stacks Numbers :	3
Stack Attached to:	Biogas Flare , Hot Air Generator for Fertilizer Section , Hot Water Generator ,
Fuel type:	Biogas , Biomass , Biomass ,
Fuel Quantity:	0.7 , 0.475 , 0.17 ,
Material for construction of Stack:	SS , CS , CS ,
Shape (Round/Rectangle):	Round , Round , Round ,
Height above ground level(in metres):	15 , 30 , 20 ,
Diameters/Size in meters	0.15 , 0.75 , 0.375 ,
Gas quantity Nm³/hr:	670 , 34000 , 2650 ,
Gas Temperature 'C:	500 , 60 , 180 ,
Exit velocity of Tones/sec:	0.0002 , 0.018551587 , 0.001445933 ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	95	8	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES
24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
1	Biogas Flare	Particulate matter	0	mg/Nm ³
2	Hot Water Generator	Particulate matter	100	mg/Nm ³
3	Hot Air Generator for Fertilizer Section	Particulate matter	150	mg/Nm ³

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
1	Biogas Flare	Particulate Matter (PM)	0	0	mg/Nm ³
2	Hot Water Generator	Particulate Matter (PM)	100	100	mg/Nm ³
3	Hot Air Generator for Fertilizer Section	Particulate Matter (PM)	150	150	mg/Nm ³

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions (i.e SO ₂ /NO _x /Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions (in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	Biogas Flare	NA	[Others]	15	3	Yes
2	Hot Air Generator for Fertilizer Section	NA	[Cyclone Separator]	30	18	Yes
3	Hot Water Generator	NA	[Dust Collector]	20	8	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : NO
- (b) If yes, give details with time-schedule for the implementation and approx. expenditure to be incurred on it.

29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. : Conversion of Slurry into Organic & Liquid Fertilizer CapEx: Approx 10 Cr OpEx: Approx 8.4 Lakhs/Day
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : NA
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : All
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : NA
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989. :
 (a) List of Hazardous Chemicals stores(imported and indigenous). : NA
 (b) Details of isolated storage. : NA
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : Fire Fighting System as per Govt. norms, First Aid kits made available, Showers & Eye Wash given in Common Toilet Areas
34. Brief details of tree plantation/ green belt development within applicant's premises. : Green Belt Area: 3480 sqm with Lawn, Trees like Kachnar, Neem, Amla, Amaltas, Karaunda Semal, Ber. Shrubs like Rati, Tulsi, Moonj, Patharchat. Creepers on boundary like Giloy, Passiflora, Ipomaea.
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : NA
36. Any other additional information that the applicant desires to give. : NA
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.
38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production without installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

Yours faithfully,

Signature _____
Name **Rohit Singla**
Designation **Director**

DOCUMENTS ENCLOSED:

1. Detailed project report showing the details of all manufacturing processes, fuel process flow chart, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent
2. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
3. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
4. Manufacturing process and process Flow Chart.
5. Fard Jamabandi or Intkal, whichever is applicable / Allotment letter in case of Industrial area.
6. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.

**** This is System Generated Form Signature not Required ****



Type of Sample:-Monitoring
Haryana State Pollution Control Board's Laboratory
SCO-115, 1st & 2nd Floor, Sec-25, Panchkula, Haryana

Report No. 340

Dated : 15.02.23

Issued to

M/s SPS Bio Chem Pvt. Ltd.,
Damla, Yamuna Nagar.

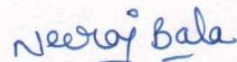
Description: Received on 04-February-2023 a sample of Ground Water collected by Sh. Naresh Kumar, AEE collected from Ground Water of the factory on 03-February-2023. The sample has been analysed from 04-February-2023 to 15-February-2023.

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	493		
2.	Sample Collected from	Ground Water		
3.	Color	Colourless		
4.	Odour	Odourless		
5.	pH value	7.43		
6.	Total Suspended Solids mg/l	BDL(DL = 05)		
7.	BOD (3 days at 27°C) mg/l	BDL(DL = 01)		
8.	COD (mg/l)	BDL(DL = 05)		
9.	Conductivity Micro S/cm	501.0		
10.	Ammonical- N (mg/l)	BDL(DL=0.5)		
11.	Nitrate – N (mg/l)	BDL(DL=0.5)		
12.	Total Dissolved Solid (mg/l)	272.0		
13.	Turbidity NTU	BDL(DL=01)		
14.	Chloride (mg/l)	26.0		
15.	Total Hardness (mg/l)	208.0		
16.	Calcium (mg/l)	58.4		
17.	Magnesium (mg/l)	15.066		
18.	Sodium (mg/l)	2.8		
19.	Potassium (mg/l)	0.6		
20.	Sulphate (mg/l)	40.62		
21.	Fluoride (mg/l)	0.30		
22.	Boron(mg/l)	BDL(DL=0.5)		
23.	Dissolved Phosphate (mg/l)	BDL(DL=0.4)		
24.	P-Alkalinity as OH+CO3(mg/l)	BDL(DL=05)		
25.	Total Alkalinity as CaCO3(mg/l)	26.0		

Sample Not Collected by us
Sample Consumed in testing
CC to Member Secretary, HSPCB


JSA
Megha


JSA
Manjali


Laboratory In-charge
Neeraj Bala

CC to Regional Office: Yamuna Nagar. The test report relate only to the particular sample submitted for testing.



Municipal Corporation

Near fountain chowk, Railway road
YamunaNagar (Haryana) - 135001
☎ 91-1732-260227, 237841



www.mcynr.com | mc.yamunanagar@gmail.com | 1800 3070 9777 | MC Yamunanagar

To,

Regional Officer,
Pollution Control Board,
Yamunanagar-Jagadhri.

Memo No: - EE-II/1415

Dated: - 07-02-2023

Sub: -

Direction regarding compliance on the land fill site at Auranagabad under section 4 of the Municipal Solid Waste (Management & Handling) Rules, 2016.

In reference to your office letter memo no HSPCB/YR/2022/4386 dated 27.09.2022 and HSPCB/YR/2022/4750 dated 26.12.2022 on the subject cited above.

2. It is submitted that Municipal Corporation Yamunanagar-Jagadhri allotted the work to M/s Classic manpower vide this office no MCY/2021/260 dated 22/03/2021 for Door to Door Collection, Solid Waste Lifting, Segregation, Transportation and Disposal of Solid Waste as per Municipal Solid Waste Rules 2016. This work order was for One year from the date of allotment. M/s Classic Manpower has executed the work initially in a proper way but after some time he has not segregated the solid waste as per Municipal Solid Waste Rules 2016. Due to this reason notices were issued to the agency but agency did not care and in last agency was blacklisted by Municipal Corporation Yamunanagar-Jagadhri and also stopped the payment amounting to Rs 5,26,60,426/-. After that agency again on dated 13/12/2022 made an appeal in Haryana Vidhan Sabha Petition Committee and assured to execute the work within one month. Accordingly, Haryana Vidhan Sabha Petition Committee has allowed him to execute the work within one month and submit the report. In compliance of direction of Haryana Vidhan Sabha Petition Committee dated 13/12/2022. M/s Classic Manpower has started the work and as on today he has lifted all the solid waste from the site. Presently fresh solid waste is collected and processed at site on daily basis as per SWM Rules, 2016.
3. Now, with regard to your directions through above notices, Municipal Corporation Yamunanagar-Jagadhri has taken necessary steps and compliance report is as under:-

dmr



Municipal Corporation

Near fountain chowk, Railway road
YamunaNagar (Haryana) - 135001
☎ 91-1732-260227, 237841



www.mcynr.com | mc.yamunanagar@gmail.com | 1800 3070 9777 | MC Yamunanagar

- i. Municipal Corporation Yamunanagar-Jagadhri have completed boundary wall 10' height with tin shed.
- ii. Municipal Corporation Yamunanagar Jagadhri have allotted the work of Door to Door Collection, Segregation, Transportation and processing work to M/s IND Solutions for Zone 2 and now agency is doing the door to door collection after that rag pickers and others employees engaged by the agency for segregation, segregate that solid waste. After segregation balance solid waste are put up in windrows, which has been properly treated by using culture and turning the windrows, after 28 days the balance solid waste material segregated through trommel and in this way the compost, inert, C&D Waste and RDF are separated and the inert, C&D waste is used in low lying area, compost is used in horticulture as far as RDF is concern, that has been lifted by the agency and send that in a energy plant/cement factory. In this way now a days Municipal Corporation is doing the solid waste processing as per Solid Waste Rules, 2016.
- iii. Site has been fenced with the tin shed and for entry only single gate is there and all the unauthorized entry of unauthorized person/stray animal has been stopped.
- iv. This site is already situated along with main road which is already paved road.
- v. The agency is using inerts and C&D waste in low lying area, where compaction has been made with road roller etc.
- vi. All the record pertaining to door to door collection and after segregation and processing record of inert, compost, C&D waste and RDF have been maintained.
- vii. At the waste collection site MC Yamunanagar there is no waste of Hazardous waste is processed.
- viii. All the provision for the safety of the worker has been taken.
- ix. At the solid waste site of MC Yamunanagar at Aurangabad there is no leachate at site. It is wrong to state that the leachate is being discharge outside the dumping station. It is also stated that the waste site is far away from river Yamuna or Ditch Drain.



Municipal Corporation

Near fountain chowk, Railway road
YamunaNagar (Haryana) - 135001
91-1732-260227, 237841



www.mcynr.com | mc.yamunanagar@gmail.com | 1800 3070 9777 | MC Yamunanagar

- x. At the solid waste collection site of MC Yamunanagar there is no bad foul because MC Yamunanagar is doing the segregation and processing work of solid waste as per SWM Rules 2016 and in a scientific way.
 - xi. At the Solid waste site of MC Yamunanagar there is no nuisance, odour, bird menace and fire hazards.
 - xii. At the Solid waste site of MC Yamunanagar have made the proper plantation as per the requirement.
 - xiii. At the solid waste site, the executing agency arranged the water at their own level as far as lighting arrangement is concerned electric connection has already been taken by the agency at site.
4. in addition to above it is also submitted that as per letter issued vide D.O No 22-19/2017-1A-III dated 03.07.2017 by the Govt. of India, Ministry of Environment, Forest and Climate Change, Point No 4 which state "The Municipal Solid Waste Management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making, waste to energy generation through waste to energy plants and disposal in scientific landfills. The above activities, except landfill site, if proposed as standalone activities are not covered under item 7(i) of EIA Notification, 2006 hence do not require prior environmental clearance. In case the activities of composting, RDF making and waste to energy plant (up to capacity of 15 MW) are proposed at an existing landfill site, they do not attract the provisions of the EIA Notifications, 2006". (Copy Enclosed)
 5. Hence keeping in view of above, you are requested to drop down the notice issued by your department.

Executive Engineer,
Municipal Corporation,
Yamunanagar-Jagadhri.

ame

CC:-

1. W/CMC for kind information
2. SE, MCYNR for kind information



Regional Office, Yamunanagar
HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT

1.	Name of the Unit	Municipal Solid Waste Processing Site at village Atuangabad, YNR Lat:- 30.097696 Long:- 77.231323
2.	Date of Inspection	15-02-2023 (5:20PM)
3.	Name of Officer	NARESH KUMAR, AEE/HSPCB/YNR
4.	Name of Representative of the unit	MR Deepak Subhija Asstt-Engineer. Municipal Corporation, YNR
5.	Whether obtained NOC or not	NA
6.	Whether applied for consent or not	NA
7.	Product	Municipal Solid Waste processing Site
8.	Manufacturing Process	waste Segregated through trommel.
9.	Discharge of the unit (i) Domestic (ii) Trade	NA 0.5 KLD through Septic Tank. NIL
10.	Source of Trade Effluent (ETP/STP installed or not)	NA
11.	Source of Air Emission and Status of APCM (Installed / Not installed)	NA
12.	Hazardous Waste Generation/ Status	NA
13.	No. of D.G. Sets	
14.	Any other Remarks:- The site is visited on 15/02/2023 alongwith Sh. Deepak Subhija, AE, Municipal Corporation, YNR. During the inspection, it has been found that MC has complying with following:- 1. MC, YNR have constructed the boundary wall alongwith periphery of processing site alongwith main gate	

Signature of the Representative of the Unit

Deepak Subhija

Signature of the Verifying Officer
HSPCB, R.O., Yamunanagar

— P.T.O. —

2 After Segregation of municipal Solid waste are put up in windrows, which has been properly treated by using culture and turning the windrows, After 28 days the balance Solid waste material ~~is processed~~ ^{processing} through trommel and in this way the Compost, Inert, C&D waste and RDF are separated.

3. MC, YNGR have constructed boundary wall to avoid unauthorized entry of person / stray animal.

4. MC, YNGR situated along with main road which is already paved road.

5 Inerts and C&D waste is used in low lying area.

6. All the records pertaining to waste are maintained.

7. There is no hazardous waste is being processed.

8. Safety precautions are adopted by the workers.

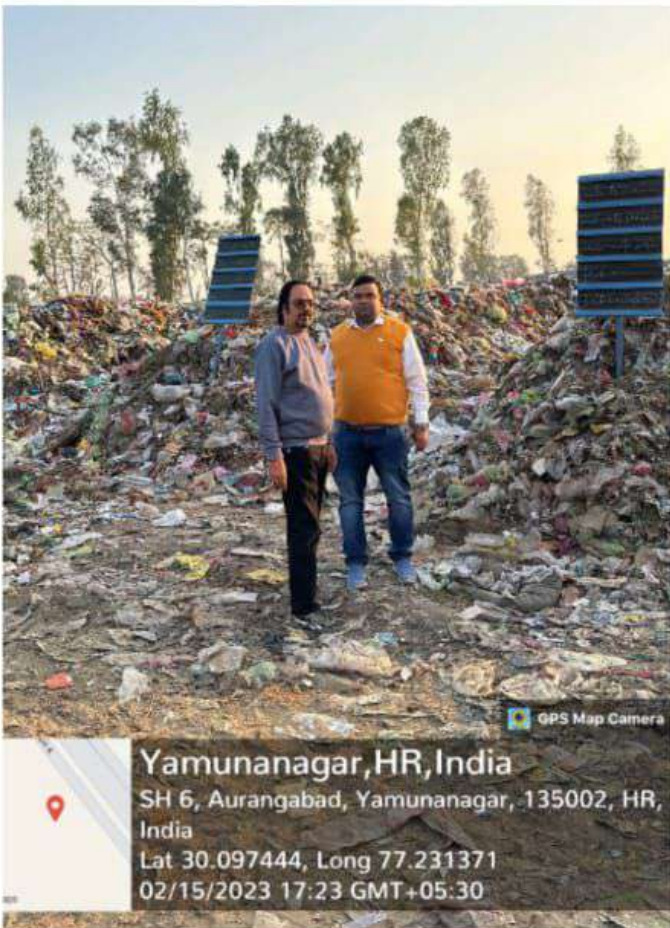
9. There is no leachate at site.
10. There is no odour observed.
11. There is no nuisance of bird manure and fire hazards are found at site.
12. There is a Electricity Connection and Sanitary arrangements are made for the workers.
13. There is no municipal Solid Waste dump at site. MC, YNGR are processed the MSW ^{daily basis} and dispose off the MSW as per provisions of municipal Solid Waste Rules.

DS
15/2/23
(Deepak Subhija)
Asst. Engineer.
Municipal Corporation.
Yamuna Nagar.

15/02/2023
(NARESH KUMAR, AEE)
HSPCB, Y. NGR.







Item Nos. 04 to 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 21/2023

Ashwani Yadav

Applicant

Versus

Govt. of NCT of Delhi

Respondent

WITH

Original Application No.562/2022

Ishika

Applicant

Versus

Govt. of NCT of Delhi

Respondent

WITH

Original Application No. 06/2012

Nizamuddin West Association

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 16.02.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Respondent: Ms. Jyoti Mendiratta, Advocate for GNCTD
Mr. Rahul Khurana, Advocate for the State of Haryana & HSPCB
Mr. Arvind Kumar, Advocate for the State of UP & UPPCB
Mr. Anuj Bhandari, Advocate for CPCB
Ms. Latika Malhotra & Ms. Kritika Gupta, Advocates for DDA

ORDER

1. These matters pertain to remedial action against unabated pollution of River Yamuna and failure of the authorities in tackling the same to the detriment of rule of law, environment and public health inspite of specific orders on the subject passed by the Hon'ble Supreme Court and this Tribunal.

2. It may be mentioned that the issue was dealt with by this Tribunal earlier vide order dated 27.01.2021 in OA No. 06/2012, *Manoj Mishra vs. Union of India & Ors.* The Tribunal, in continuation with earlier orders, issued specific final directions for remedial measures in time bound manner. Vide order dated 21.10.2022 in Civil Appeal No. 3465/2022, *Nizamuddin West Association vs. Union of India & Ors.*, the Hon'ble Supreme Court has directed further monitoring of compliance of the said directions by this Tribunal for which order dated 27.01.2021 to the extent it directed disposal of the application has been set aside and OA No. 06/2012 has been restored. Text of the said order is as follows:

- “1 *This appeal arises from an order dated 27 January 2021 of the National Green Tribunal in OA No 6 of 2012.*
- 2 *The issue which was considered by the NGT pertained to the rejuvenation of the river Yamuna through the execution of the directions contained in a previous order dated 13 January 2015 and subsequent orders, including those dated 8 May 2015 and 7 December 2017. The NGT also noted that certain directions had been issued by this Court.*
- 3 *In this backdrop, the NGT directed that the Chief Secretary, NCT of Delhi, in coordination with other authorities such as the Additional Chief Secretary, Urban Development, DDA, IDMC, DPCC and DJB and the Chief Secretaries of Haryana and Uttar Pradesh, may personally monitor the progress by providing an effective administrative mechanism to handle the grim situation of the river caused by years of neglect. The NGT has issued certain ancillary directions for monitoring. However, the NGT has disposed of the OA at that stage.*

- 4 Pursuant to the issuance of notice by this Court on 25 April 2022, the Union of India has been represented by Ms Aishwarya Bhati, Additional Solicitor General.
- 5 We have heard Ms Mugdha, counsel appearing on behalf of the appellant and Ms Aishwarya Bhati, Additional Solicitor General.
- 6 **In our considered view, having regard to the previous directions which have been issued by the NGT for monitoring the steps to be taken for cleaning of the river Yamuna, the ends of justice require that the matter be monitored by the NGT.**
- 7 Ms Aishwarya Bhati has stated that the Ministry of Jal Shakti has been filing status reports before the NGT.
- 8 **In order to facilitate judicial oversight by an expert adjudicating body, we request the NGT to monitor the matter and compliance of its orders at periodic intervals. To facilitate this process, we set aside the direction contained in the impugned order dated 27 January 2021 for the disposal of the application. OA No 6 of 2012 shall continue to remain on the file of the NGT. The NGT shall list the OA at an early date so that necessary directions can be given so as to enable it to assess the status of compliance with its previous orders and for considering whether any further orders are necessary to meet the exigencies of the situation.”**

3. In view of above, we took the matter on 9.1.2023 in OA 21/2023 which gave the compliance status as follows:

“i. There is still huge in generation and treatment of sewage with 35 STPs treating 573.5 MGD, with a gap of 194.5 MGD. The timelines of all STPs (except Coronation Pillar which was commissioned in March, 2022 against the timeline of June, 2020) has been continuously extended and presently stands extended upto June, 23.

ii. All drains in which untreated sewage is being discharged are not intercepted and diverted so that the untreated sewage is not conveyed to the river. DJB is yet to trap 147 drains out falling into Najafgarh and Shahdara Drains and timelines for each stage of trapping of different segments of the drains is yet to be assigned to specific officers.

iii. DJB is yet to ensure that all the households in the areas where sewerage network has been provided are connected with the sewerage network and environmental compensation is yet to be imposed.”

The Tribunal also noted the data of October – December 2022 about water quality of river Yamuna on the website of DPCC. It shows high level of BOD, exceeding 50 mg/1 and innumerable numbers of faecal coliform much beyond laid down parameters.¹

4. It was observed that earlier order dated 27.01.2021 had still not been complied with. The Tribunal noted that amount of Rs. 1500 crores had already been spent on control of Yamuna pollution without much results. In fact, situation had further deteriorated. The Tribunal also referred to orders on overlapping issue passed in O.A. No. 153/2014, *Indian National Trust for Art and Cultural Heritage vs. Govt. of NCT of Delhi & Ors.* which is being dealt with today by a separate order.

5. After due consideration, the Tribunal held that to effectively monitor compliance of order dated 27.01.2021 in light of observation of the Hon'ble Supreme Court, monitoring at highest level in Delhi Administration was necessary. Accordingly, constitution of High Level Committee to be headed by LG, Delhi was directed and further progress report was sought by 31.01.2023. Some of the observations in the said order are reproduced below:-

“4.Thus, compliance of directions in order dated 27.1.2021 does not appear to have been ensured. The status of pollution of Yamuna was noted in the said order from report of YMC and it was found that violations were continuing and violators included the State authorities. Chief Secretaries of concerned States were directed to remedy the situation. It will suffice to refer to findings in paras 19 to 21 of the said order which are as follows:

“19. From the report of the Committee, it is clear that major problem of preventing pollution by discharge of sewage, industrial effluents and other pollutants remains unaddressed. This was so observed in para 18 the last order also, as quoted above in the paragraph 14. There is hardly any improvement in evolving meaningful and effective institutional mechanism for monitoring. Though IDMC is reported to have started functioning, tangible results are yet to be shown, as noted in the report of the YMC. The Committee has

¹ https://www.dpcc.delhigovt.nic.in/home/monthly_analysis_report#gsc.tab=0

particularly found that 147 drains in the catchment of Najafgarh and Shahadra drains have not been tapped, as earlier directed. **Against heading 6, dealing with repair and maintenance of drains, the Committee has noted huge gap in generation and treatment of sewage. The Committee has rightly recommended that all the drains in which untreated sewage is being discharged need to be intercepted and diverted so that the untreated sewage is not conveyed to the river. Such gaps need to be bridged in UP and Haryana also. The IDMC and DJB have to ensure this for Delhi.** The monitoring by Additional Chief Secretary and Chief Secretary Delhi in terms of order of the Hon'ble Supreme Court dated 24.07.2017 has yet to take place. Necessary devices for sewage and effluent treatment have still not been installed to the required extent. In spite of availability of huge funds, DJB is not working in a professional manner, as observed by the YMC. Water quality remains highly deteriorated as pollutants are still being discharged into the drains. Flood plains are not being made encroachment free, affecting the riverine ecology. Awareness programmes are inadequate. Biodiversity parks and other measures have also been found to be inadequate. **Frothing frequently found is in absence of regulating composition of detergents, which find place in the river through sewage, for which action needs to be taken by DPCC/CPCB/Ministry of Consumer Affairs.** E-flow needs to be managed by resolving inter state issues administratively. Accountability needs to be enforced against failure of timelines which are being changed at leisure with no adverse consequences against non-performers. **Compensation regime needs to be strictly followed on 'polluter pays' principle which was not happening depicting failure of the regulators.** The observations in respect of authorities in Delhi equally apply to the States of Haryana and UP.

20. There is, thus, need for continuous and effective working of the IDMC to plan and oversee prevention of untreated sewage being discharged in the drains or the river. Apart from discharge of sewage, there is need to stop industries from discharging effluents by concerned statutory authorities, including the DPCC. The issue of protection of flood plains by the DDA remains to be satisfactorily addressed even though steps are said to have been taken for constitution of a SPV for the purpose. **Encroachment is huge and steps taken are miniscule. Meaningful working of SPV by DDA will depend on success to remove encroachment and keeping continuous vigilance.** Thus, on the part of concerned Authorities in the State of Delhi, Haryana and UP further actions in terms of the earlier orders of this Tribunal as well as the current recommendations of the Committee need to be taken, which may be overseen by the Chief Secretaries of concerned States on regular basis by constituting a cell of experts on the subject directly reporting to the Chief Secretary for meaningful monitoring in coordination with authorities like DDA, IDMC, DPCC, DJB etc.(in the context of Delhi). **Non-adherence to timelines must result in adequate and stringent action against accountable persons. Timely completion of projects must be ensured, otherwise for generations the problem will remain untackled, as vested interests will like the projects to remain pending and delayed to the detriment of the public interest. Interim measures like phytoremediation need to be employed where permanent solution is delayed. Earlier directions of the Tribunal, which by and**

large remain un-complied so far, need to be strictly followed with meaningful coercive measures against the erring officers and the violators.

21. As already noted, the matter has been dealt with by the Hon'ble Supreme Court for 23 years, before transfer of the matter to this Tribunal in the year 2017 and by this Tribunal for almost nine years. Finding inadequate compliance, the Tribunal constituted a Monitoring Committee on 26.07.2018 with the hope that day to day monitoring by an independent Committee may result in some improvement. The Committee has functioned for more than two years and contributed in a big way in steering the authorities with a clear road-map by its exhaustive reports on every aspect but the authorities' action has been every time found to be inadequate and continues to be so. This requires the authorities to change their attitude and rise to the occasion to discharge their Constitutional obligation to the citizens to provide clean environment by protecting the scarce sources of water by stringent steps against the erring officers and the violators and by effective monitoring at appropriate higher levels, reviewing/modifying the failed models and failed officers. All the issues have been duly identified and categorical directions issued. Recommendations made for future compliance need to be taken up seriously by the concerned statutory and administrative authorities."

5. The Tribunal disposed of the application with the observation that there has been judicial oversight of the matter for more than 23 years and issues stood identified and categorical directions were issued. It was directed that henceforth further monitoring be undertaken by the Chief Secretary, Delhi in coordination with other authorities in Delhi and similarly, by Chief Secretaries in Haryana and Uttar Pradesh as follows:

"23. Accordingly, we direct that in terms of directions of the Hon'ble Supreme Court and earlier orders of this Tribunal, henceforth the Chief Secretary, NCT of Delhi, in coordination with other authorities (such as, Additional Chief Secretary Urban Development, DDA, IDMC, DPCC, DJB) and the Chief Secretaries of Haryana and UP may personally monitor the progress, by evolving effective administrative mechanism to handle grim situation caused by years of neglect. Causes of failure of existing mechanism and remedial measures required be addressed in the light of reports of the Committee. This needs to be further overseen at National level by the Central Monitoring Committee, headed by Secretary Jalshakti, which also includes NMCG and CPCB, in terms of earlier orders of this Tribunal. To give effect to the orders of the Hon'ble Supreme Court, the Tribunal has already directed constitution of River Rejuvenation Committees (RRCs) in all the States/UTs by order passed in OA No. 673 of 2018 in Re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted : CPCB, to be headed by the Environment Secretaries of States/UTs, to prepare and execute action plans for restoration of the polluted river stretches, under the oversight of the Chief Secretaries of the States/UTs. Such action plans are already in place. The RRCs of Delhi, Haryana and UP may accordingly monitor execution of the action plans with

proper inter-departmental coordination, to remedy the polluted stretches of river Yamuna in their respective jurisdiction, subject to oversight of the Chief Secretaries on quarterly basis, who may thereafter give their quarterly reports to the Central Monitoring Committee (CMC) headed by the Secretary, Jal Shakti in terms of order dated 21.09.2020 in O.A. No. 673/2018, supra.”

6&7.....xxx.....xxx.....xxx

8. We may now mention the background of the proceedings which led to passing of order dated 27.1.2021. Cognizance of Yamuna pollution was first taken by the Hon'ble Supreme Court in the year 1994 in WP No. 725/1994, News Item "Hindustan Times" AQFM Yamuna v. Central Pollution Control Board & Anr. From 1994 till 24.04.2017, when the matter was transferred to this Tribunal for further consideration, the Hon'ble Supreme Court passed several orders in 23 years, including orders dated 4.8.2004, 27.2.2012 and 10.10.2012, (2012) 13 SCC 736². By order dated 4.8.2004, a Committee headed by Secretary Urban Development, GoI with other concerned departments being members was constituted to oversee steps for bridging the gap in waste generation and treatment which was necessary for rejuvenation of Yamuna. By order dated 10.10.2012, it was noted that even after monitoring by the Hon'ble Supreme Court for 18 years (till then), there remained high level of fecal coliform (FC) and BOD (which situation continues even now after 11 years of the said order). The Hon'ble Supreme Court directed that 'C' category quality of water be achieved by preventing industrial/ domestic pollution and all encroachments atleast upto 300 meters on both sides of the river be removed. There should be action plan covering all relevant issues for rejuvenation of river Yamuna. Finally, the matter was transferred to this Tribunal on 24.04.2017 for further consideration as in the meanwhile, the Tribunal had taken up the issue in petitions filed before it, including OA No. 06/2012, Manoj Mishra vs. Union of India & Ors.

9. Before above order dated 24.4.2017, the Tribunal passed orders including orders dated 13.01.2015 (2015 SCC Online NGT 840), 08.05.2015 (2015 SCC Online NGT 841). Further orders include those dated 07.12.2017 in OA 65 of 2016³ and OA 76 of 2016⁴, final order dated 27.1.2021 in OA6/2012, Manoj Mishra, as already noted. By order dated 13.01.2015, two reports of Expert Committees constituted by the Tribunal dated 19.04.2014 and 13.10.2014 were accepted and on that basis, directions were issued for preventing discharge of pollutants into the river, maintaining environmental flow, protecting flood plain zones by river front development activities and removing encroachments. The work was to be completed by 31.3.2017, including provision for 32 additional STPs for 32 major and minor drains, upgradation and maintenance of existing sewer network. Committee was constituted to oversee compliance comprising MoEF&CC; Ministry of Water Resources; Chief Secretary, Delhi Administration; Vice Chairman, DDA; Commissioner of all the Municipal Corporations; Commissioner, DJB; Secretary, Department of Irrigation, NCT of Delhi and concerned Secretaries of the States of Haryana, Uttar Pradesh, Himachal Pradesh and Uttarakhand to oversee execution of orders of Tribunal. By order dated 24.07.2017,

² News Item published in Hindustan Times titled "And Quite Flows the Maily Yamuna"

³ Manoj Misra v. Delhi Development Authority & Ors.

⁴ Pramod Kumar Tyagi Vs. Art of Living International Center & Ors.

constitution of Committee was modified to the effect that it will be headed by Secretary, Ministry of Water Resources (now Jal Shakti). Proceedings for execution continued before the Tribunal. By order dated 26.07.2018, the Tribunal after noting that the progress remained inadequate, constituted Yamuna Monitoring Committee (YMC) to be headed by former Chief Secretary, Ms. Shailja Chandra and also comprising former Expert Member of this Tribunal, Mr. B.S. Sajwan. The Committee took stock of the situation and gave its first report dated 16.01.2019 flagging the issues to be focused and noting that FC count was upto 6,400 times above the prescribed standards. Only 14% of the 1797 colonies had sewage pipelines. DDA had failed to remove the debris and secure the area by erecting barbed wire fencing. It had not undertaken demarcation of flood plains. Next order of the Tribunal is order dated 11.09.2019 dealing with all the micro issues by laying down exhaustive guidelines and directions and timelines as well as action to be taken for violation of the timelines. Timelines extended till 31.12.2020. Steps to be taken included tapping 147 drains not covered by interceptor (ISP) project and diverting them to STPs, connecting unsewered areas to STPs., recovery of sewage charges from all generators of sewage. Further, order dated 05.03.2020 was passed while considering YMC's 3rd report dated 05.02.2020 recommending single agency to deal with control of pollution in all the drains of Delhi and also single coordinating authority by DDA for:

- Protection of the flood plain;
- Creation of wetlands at identified locations;
- Demolition plans and action taken to retrieve flood plain land and free it of encroachments,
- Enforcement against vehicles dumping debris in and around the flood plain
- Progress on financial devolution by the State of Uttar Pradesh on DDA to undertake
- Floodplain rejuvenation on the Eastern bank of the river,
- Progress of 10 identified projects which DDA had undertaken to complete by specific dates.
- Tree plantation drives,
- Closure of bore wells and plans for larger use of treated waste water dealt with in Chapter – 10, Use of Treated Waste Water.

10. The Tribunal directed constitution of Special Purpose Vehicle (SPV) by DDA for management of flood plains and Integrated Drain Management Cell (IDMC) by Delhi Government under the Chief Secretary with representatives from other concerned agencies including the DJB, Delhi Municipal Corporation and Irrigation Department, not below the level of Chief Engineers.

11. Other orders of Hon'ble Supreme Court which have been referred to by the Tribunal in its earlier order dealing with pollution of river Yamuna will include judgment of Hon'ble Supreme Court in *Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors.* (2017) 5 SCC 326 to the effect that under Article 243 W, 243X and 243 Y read with entry 6 of the 12th Schedule to the Constitution, onus to handle public health sanitation and waste management was on Municipalities, to be coordinated by Urban Developments of the States. Under the Water Act, preventing water pollution is responsibility of Pollution Boards by

enforcing consent conditions against concerned industries and local bodies. Pollution free environment being part of right to life, the States are under constitutional obligation to prevent pollution. It was directed that funding may be arranged by 31.3.2018 and pollution control devices be installed within three years from judgment i.e. 22.2.2017, failing which concerned Secretaries to the Government be prosecuted. NGT was directed to implement the judgment. In pursuance of order of Hon'ble Supreme Court, directing this Tribunal to monitoring compliance, the Tribunal dealt with the matter in OA No. 593/2017, Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors. and several orders have been passed and last order being dated 22.02.2021. In OA No. 673/2018, In re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted: CPCB, the Tribunal considered the issue of pollution of rivers and constituted a Monitoring Committee to be headed by Secretary, Ministry of Jal Shakti, NMCG and CPCB as its members at National level. Last order passed in the said matter is dated 22.02.2021.

12. Vide order dated 02.09.2014 in WP No. 888/1996, Almitra H. Patel Vs. Union of India & Ors., Hon'ble Supreme Court remitted the issue of solid waste management to this Tribunal which is currently being dealt with in OA No. 606/2018. Chief Secretaries of all States/UTs have been required to appear in person before NGT and directed to ensure that no untreated effluent/waste is discharged/dumped in water bodies/rivers. The Tribunal has also levied compensation @ Rs. 2 crore per MLD on States/UTs for gap in generation and treatment of sewage, on polluter pays principle, to be utilised for remedial measures in time bound manner. Some States have appeared while others have yet to appear. It will suffice to refer to order dated 10.11.2022 in OA No. 606/2018 with respect to State of Madhya Pradesh, particularly discussion in paras 38 to 46 on the subject which may need to be considered in the present context also.

13.....xxx.....xxx.....xxx

14. Another significant development which has taken place is issuance of Notification dated 07.10.2016 – River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 (Ganga Order, 2016) constituting statutory authorities for superintendence and control of pollution of Ganga and all its tributaries and drains and conferring statutory powers on such authorities. Para 6 of the order prohibits pollution of Ganga and its Tributaries and drains connected thereto. NMCG is main authority empowered to issue any directions and to monitor compliance. Yamuna is principal tributary of Ganga and all drains connected thereto are governed by the said orders. Any violation thereof is offence under the EP Act, 1986, apart from offences under Water Act and IPC. Violation of orders of this Tribunal is by itself offence under section 26 of the NGT Act. Order of this Tribunal is also executable as decree of civil court.

15. In the present application, it is suggested that following actions are critical for control of pollution of river Yamuna:

Sr. No.	Actions
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1.	<i>Construction of 03 new Sewage Treatment Plants and 41 Decentralized Sewage Treatment Plants</i>
2.	<i>Rehabilitation of 3 existing Sewage Treatment Plants and upgradation of existing 16 Sewage Treatment Plants</i>
3.	<i>Trapping of all major drains out falling into river Yamuna</i>
4.	<i>Sewerage network in all 1799 unauthorised colonies and 630 JJ Clusters.</i>
5.	<i>Regulation of River Yamuna flood plain including removal of all encroachments/Dhobi Ghats</i>
6.	<i>Enforcement of Septage Management Regulations</i>
7.	<i>Utilisation of treated waste water</i>
8.	<i>Upgradation of 13 Common Effluent Treatment Plants</i>

16. *In above background, we have pondered over the question as to how to enforce the order dated 27.1.2021, as directed by the Hon'ble Supreme Court. Substantial works remain unexecuted in terms of identified steps for rejuvenation of Yamuna. There is still huge gap in generation of sewage and available treatment facilities as shown by website of DPCC and as mentioned in the application. Estimated gap is said to be 194.5 MGD of sewage. Interception and diversion of about 147 drains (connected to Najafgarh and Shahdra drains) and other small drains joining bigger drains remains. Waste water from 1799 unauthorized colonies and 630 JJ clusters is reportedly going to Yamuna. Further, work of river front development projects by DDA remains incomplete, besides desilting/desludging of drains.*

17. *Having multiple authorities in Delhi may be one of the reasons for not achieving success so far. There appears to be lack of ownership and accountability. Huge amount has already spent without desired results. Judicial oversight has continued for almost 29 years. DDA has to take measures for protecting flood plain zones while drain owning agencies – DJB, Irrigation Department, Municipal Corporation etc. have to maintain drains free from pollution. IDMC was directed to be constituted with Chief Secretary as head to coordinate with the concerned departments. In terms of directions of the Hon'ble Supreme Court, 'C' category water quality is to be achieved in Yamuna and all its connected drains. Mandate of Water Act requires preventing any industrial or domestic waste to be discharged or dumped into any stream or water body. Punishable offences are provided not only in Water Act but also under IPC. DPCC does not appear to be taking coercive measures against erring industries or even local authorities who rampantly continue to discharge pollution in Yamuna and the drains. There does not appear to be any meaningful penal action taken against the violators. There is also huge unauthorized dumping of septage and even solid waste at different locations in absence of satisfactory management of sewage from unauthorized colonies which have been set up and later regularised without requisite infrastructure for sewage treatment to the detriment of citizens. There appears to be reluctance in collecting necessary charges*

required for remedial measures and adopting effective methodology for prevention of pollution and availability of funds may be an excuse for not preventing pollution. Coercive and penal measures are not being taken against violators and erring officers. There is no meaningful engagement of citizens, who are the victims. While it is for authorities to devise strategies, available options may be business or other models with involvement of stake holders. Beautification of flood plain zones and dense plantations can add great value to the aesthetics of national capital which has international significance. Meaningful remedial action in Delhi can lead way to tackle polluted rivers in the country. One of the sources of funding is the NMCG. The Tribunal in the earlier orders entrusted monitoring to the Secretary, MoJS, DDA and the Chief Secretaries of concerned States. It does appear that the situation to a great extent remains unsatisfactory, in violation of judgment of the Hon'ble Supreme Court and orders of this Tribunal, fixing rigid timelines which are being defied at whims, without accountability and without visible improvement in ground situation. Thus, effective execution regime appears to be necessary with involvement of topmost administrative authorities with flexibility of procedures for award of works for execution of pollution prevention projects. Involvement of stake holders is also required. There may be need for relaxing procedural requirements like statutory clearances, without compromising on compliance of environmental norms. Only agencies with track record of performance in time bound manner instead of mere lowest bidders may have to be considered. DPR/tender processes need to be simplified and shortened. The service provider should be able to produce expected results within stipulated time. Accountability of the officers through whom the work is to be executed has to be ensured. Huge amount of public money has been already spent without much results and without accountability, as noted by Hon'ble Supreme Court in the context of Yamuna. Further expenditure has to be incurred with a sense of responsibility, ensuring tangible results. Comprehensive planning is required for taking suitable measures for reduction of pollution load by in-situ and ex-situ treatment strategies, prevention strategies and utilizing the treated water for non-potable purposes. There may be need to plant trees in coordination with the forest department on the flood plains of the river and buffer zones of the drains. There is need for comprehensive catchment area treatment plan and its execution which may include undertaking engineering, structural as well as biological measures. There is also need to consider utilization of treated sewage water for agriculture or other purposes, discouraging the use of chemical fertilizer and insecticides, to the extent viable. For maintaining and restoring ecological integrity of river Yamuna, eco technology may be used involving Ministry of Fisheries and Animal Husbandry. All other specific points are already mentioned in the order of the Tribunal dated 27.01.2021.

18. *In the light of above discussion, we constitute High Level Committee (HLC) of concerned authorities in Delhi where pollution of Yamuna is higher (about 75%), compared to other river basin States. We request the Lieutenant Governor, Delhi, who is Chairman DDA and Administrator of Delhi under Article 239 of the Constitution, to head the Committee. Other members of the Committee will be Chief Secretary, Delhi, who will act as Convener, Secretaries, Irrigation, Forest and Environment, Agriculture, and Finance, Govt. of Delhi, CEO, DJB, Vice Chairman, DDA, Secretary or his nominee (not below the rank of Additional Secretary), Ministry of Agriculture, GoI, D.G. Forest or his nominee (not below the rank of DDG), MoEF&CC, GoI, Secretary, MoJS or*

his nominee not below the rank of Additional Secretary, Secretary, MoEF&CC or his nominee not below the rank of Additional Secretary, DG NMCG and Chairman CPCB.

19. The Committee will deal with all issues as set out in order dated 27.1.2021 and other ancillary matters mentioned above. It may also coordinate with all other departments, to the extent necessary. It may meet physically within one week and take stock of the situation with regard to the directions of the Tribunal, extent of compliance, extent of non-compliance, proposed remedial action for compliance of law, updated plan for compliance of directions, sources of funding, accountability for past failures, methodology for execution of the projects, timelines consistent with the spirit of orders of the Hon'ble Supreme Court and this Tribunal. After its first meeting, the Committee may continue to meet at least once in every week for next six months so as to achieve tangible results within the said period. The Committee may consider opening separate dedicated account, hire dedicated subject matter experts, coordinate with and take on board existing departments, agencies and stake holders, civil society, including voluntary organisations. It may also set up its website and place its proceedings on the said website for information of all concerned and also to enable public participation.

20. The Committee will also be free to interact with corporates interested in their duty to the society and not merely in commercial interest. The timelines prepared be adhered to with laid down penal consequences against violations. Officers of rank of Chief Engineers, given responsibility, be named for fixing responsibility. The Committee may compile data of pollution as on 1.1.1994, 1.1.2012, 1.1.2017, 1.1.2019, 1.1.2021 and 1.1.2023. Thereafter, pollution graph may be prepared on quarterly basis with goal of substantial reduction by 1.7.2023. As already observed, planning may include all action points as per last report of YMC, incorporated in order of this Tribunal dated 27.1.2021, including plan for using treated water for agriculture, horticulture or industrial purposes, preventing discharge/dumping of any waste, protection of flood plain zones, maintaining e-flow, plantations, de-silting and dredging of drains and the river. MoJS and MoEF&CC may be consulted for norms for dredging and utilising dredged material for developing river front works. The Committee may explore provision for separate channels for carriage of sewage instead of mixing the same with storm water. Treated water may be used for non-potable purposes and not mixed with potable river water. The Committee may ensure that de-silt/de-sludged/dredged material is disposed of as per norms at the earliest, preventing re-entry in the river and damage to the flood plains.

21. Success of the Committee will be viewed by outcome in terms of reduction of pollution load and thus targets of the Committee should be measurable and identifiable. If experiment is successful at Delhi, it may help the country as a whole facing huge problem of water pollution. The Committee will be free to conduct proceedings online/hybrid as found necessary. It will also be free to undertake field visits.

22. The Committee may give its first report by 31.01.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image/PDF."

6. It may be further mentioned that in the order dated 27.1.2021, the Tribunal referred to earlier orders including order dated 11.09.2019 which dealt with all micro issues. The Hon'ble Supreme Court, referring to the said order in **(2019) 10 SCC 104** directed levy and recovery of sewage charges as per order of this Tribunal dated 11.09.2019 within two months. The Delhi High Court, considering the said order, vacated stay against removal of encroachments form flood plain zones **vide order dated 24.10.2019 in L.P.A. No. 681/2019, DDA v. Yamuna Khadar Slum Union & Ors.** For ready reference said extract from para 5 of order dated 27.1.2021 is reproduced below:

*“The second report of the Committee dated 25.07.2019 followed by Supplementary Report dated 13.08.2019 was dealt with vide a detailed order dated 11.09.2019. **The said order dealt with all the micro issues by laying down exhaustive guidelines and directions and timelines as well as action to be taken for violation of the timelines. The directions included reiteration of recovery of sewage charges from all generators of sewage.** Since the earlier order of the Tribunal dated 8.5.2015 was under challenge before the Hon'ble Supreme Court to the extent of requiring Electricity Supply Companies to recover the charges, vide order dated 11.09.2019, the Tribunal allowed Delhi Government to evolve any other mechanism for recovery. The Hon'ble Supreme Court vide judgment dated 24.10.2019, **(2019) 10 SCC 104⁵**, directed levy and recovery of sewage charges as per order of this Tribunal dated 11.09.2019 within two months. A Division Bench of the **Delhi High Court vide order dated 24.10.2019 in L.P.A. No. 681/2019, DDA v. Yamuna Khadar Slum Union & Ors.**, vacated stay against removal of encroachments, after referring to the order of this Tribunal dated 11.09.2019. Further order dated 22.1.2020 was passed by the Tribunal to explore in-situ remediation techniques as supplement to STP systems.”*

7. In pursuance of above, reports have been filed by Delhi Government on 31.1.2023 and CPCB on 15.2.2023. Report of the Delhi Government mentions the meeting held by the High Level Committee headed by the LG

⁵ TATA Power Delhi Distribution Limited, NDPL House v. Manoj Mishra & Ors.

Delhi and preparation of action plan with assigned responsibilities and monitoring mechanism.

8. The Chief Secretary, Delhi is present in person in connected matter being O.A. No. 606/2018 dealing with the issue of solid and liquid waste management in Delhi.

9. Relevant extracts from the compliance report filed by Delhi Government are reproduced below:-

“4. That, the aspects of trapping and treatment of all sewage/ industrial effluents generated in Delhi, enforcement of Delhi Water Board Septage Management Regulations 2018, regulation of River Yamuna Flood Plains and usage of treated water was discussed by the High-Level Committee. A detailed Action Plan was deliberated at length and finalized by the High-Level Committee. The I-LL,C finalized the Action Plan, including but not limiting to treatment of all sewage generated in Delhi, trapping of all major drains out falling into river Yamuna, extending sewerage network in all unauthorized colonies and JJ Clusters, regulation of River Yamuna Flood Plain including removal of all encroachments / Dhobi Ghats, enforcement of Delhi Water Board Septage Management Regulations 2018, utilization of treated STP water, upgradation of 13 Common Effluent Treatment Plants treating industrial effluents, etc.

A: 100% Treatment of Sewage generated [Gap in Treatment = 238 MGM

- i. Completion of construction of 03 New Sewage Treatment Plants:**
- ii. Completion of construction of 40 New Decentralised STPs with total capacity of 92 MGD.**
- iii. Completion of rehabilitation of three existing STPs with 70 MGD capacity.**
- iv. Upgradation of existing 18 STPs to create Additional Capacity of 93.5 MGD.**

B. Trapping of all drains out falling into river Yamuna, including trapping of sub-drains:

- i. Desilting of Existing Drains**
Major Drains:
Sub Drains:
- ii. Performance Audit of completely trapped 11 major drains and all sub-drains**
- iii. Extending Sewerage Network in all 1799 Unauthorised Colonies and 639 JJ Clusters.**
Unauthorised Colonies (1799 Nos.)

JJ Clusters (639 Nos.)

C. Upgradation of 13 Common Effluent Treatment Plants (CETPs),

D. Enforcement of Delhi Water Board Septage Management Regulations 2018

E. Regulation of River Yamuna Flood Plain including removal of all Encroachments / Dhobi Ghats.

- i. Restorative Projects of DDA in Yamuna Floodplains**
- ii. Removal of encroachments.**

F. Utilisation of Treated STP Water.

A summary of timelines for next 6 months for works to be carried out as finalized by HLC.

5. In addition to above other decisions were also taken by the High-Level Committee, which are as follows:

A. Meetings of the HLC

The HLC decided that an alternate weekly meeting of the HEX may be chaired by the Chief Secretary / Convener of HLC (physical-cum-virtual meeting). Hon'ble Lt. Governor will take fortnightly meeting (physical meeting only).

B. Monitoring of projects through Delhi's e-Pragati Dashboard

The HLC also decided that IT Department of GNCTD shall add all the above-mentioned actionable points on Delhi's e-Pragati Dashboard for the purpose of monitoring. Such Dash Board shall be operationalised within a fortnight.

C. Company of Territorial Army to be provided by NMCG to DPCC DG NMCG informed that a company of territorial army would be placed under the DPCC for ensuring ground level enforcement and monitoring for the purpose of identifying (if any left-out) all the drains / sub-drains which are yet to be trapped, enforcement of Delhi Water Board Septage Management Regulations 2018, convincing people not to throw their waste in drains, etc. Accordingly, HLC asked DG NMCG to take appropriate action to provide such company of Territorial Army to DPCC at the earliest.

D. Development of Bio-diversity Park by NMCG

NMCG offered to develop a Bio-Diversity Park in River Yamuna Flood Plains in case DDA allots a land of appropriate area to it for this purpose. Accordingly, HLC decided that the DDA may identify and allot a piece of land at River Yamuna Flood Plains to NMCG latest by 15.02.2023 for development of a bio-diversity park by NUCG.

E. Committee to identify and hand over land to DJB and NMCG

HLC also decided to constitute a Committee under Chairmanship of Divisional Commissioner, Revenue Department of GNCTD with Pr. Secretary (Forest and Environment); VC DDA; and CEO DJB to resolve all land related matters (like identification and handing over land to DJB / NMCG for setting up of STPs / De-centralized STPs, Biodiversity park, etc.) and the Committee shall ensure identification and handing over the requisite land parcels to DJB or NMCG, as the case may be, within a fortnight.

F. Campaign for Awareness and Involvement of Public

The HLC also decided that the DJB, DPCC, I&F Control and DDA shall initiate an IEC campaign for awareness as well as involvement of the public at large in this initiative to restore old glory of river Yamuna. A detailed IEC plan in this regard including an annual calendar of IEC activities shall be submitted by all agencies to the Convenor of this HLC within a fortnight including mechanisms for implementation and monitoring of IEC identifying the key behaviours in conservation and rejuvenation of river Yamuna; messages to be used for these key behaviours; stakeholder groups to be addressed; the medium through which these messages will be conveyed; and influencers who will communicate these messages, employing an appropriate channel mix of mass media, print, outdoor publicity, capacity building/awareness workshops, competitions, and digital media.

G. Responsibilities and Liabilities

To ensure clarity in ownership of work, clear responsibilities, complete adherence to deadlines and the accountability of officers directly dealing with it, the HLC decided that the Nodal officers indicated in annexures 1 to 16 with respect to each project shall be personally responsible for ensuring completion of the project within the abovementioned timelines, and any failure of such nodal officer to ensure execution of the projects / works / responsibilities within the timeline stipulated in the action plan as finalized by the HLC will make such nodal officer liable for disciplinary as well as criminal proceedings for wilful disobedience of the orders passed by the Hon'ble Courts, this HLC and also for criminal disregard towards environmental quality of the river Yamuna as well as their failure to discharge their constitutional obligation to the citizens to provide clean environment by protecting the scarce sources of water.

6. That subsequent to the HLC meeting dated 20.01.2023, the Chief Secretary, Delhi passed an order dated 27.01.2023. Copy of the order dated 27.01.2023 passed by the Chief Secretary, Delhi alongwith department wise action plan, summary of time lines and list of attendees of the High Level Committee dated 20.01.2023 is enclosed herewith as **Annexure-1.**"

10. In the annexed Office Order issued by the Chief Secretary dated 27.01.2023, some extracts from the order are as follows:-

“3.1. 100% Treatment of Sewage generated [Gap in Treatment = 238 MGD]

3.1.1. Completion of construction of 03 New Sewage Treatment Plants at:

- i. Okhla (Total 124 MGD Capacity, 30 MGD capacity addition) by June 2023
- ii. Sonia Vihar (7 MGD capacity) by September, 2023
- iii. Delhi Gate (10 MGD capacity) within 12 months and matter of allotment of land shall be resolved by all concerned by 31.01.2023.

3.1.2. Completion of construction of 40 New Decentralised STPs with total capacity of 92 MGD (List of 40 DSTPs as per Annexure-3.)

- i. 29 Decentralized STPs with total capacity of 57.57 MGD by December. 2023;
- ii. For 11 Decentralized STPs having total capacity of 32.43 MGD. land is yet to be allotted by DDA and these STPs to be completed within 12 months, land related issues shall be finalised within a fortnight by DDA/ Revenue Departments.

3.1.3. Completion of rehabilitation of three existing STPs with 70 MGD capacity at:

- i. Kondli Phase — II: 25 MGD capacity by June, 2023
- ii. Rithala Phase — I: 40 MGD capacity by June. 2023 and
- iii. Yamuna Vihar Ph-H: 15 MGD capacity by September. 2023

3.1.4. Upgradation of existing 18 STPs to create Additional Capacity of 93.5 MGD be completed (75 MGD capacity by Dec. 2023 and remaining 18.5 MGD capacity by March. 2024).

3.2. Trapping of all drains out falling into river Yamuna, including trapping of sub-drains

Desilting of Existing Drains

It has been noted with concern that no desilting of existing drains network has been carried out in the recent past. As a result most of the drains are either completely choked or functioning with 10-15% of their designed flow. Hence a major desilting drive must be undertaken. Out of an approximate 200 km of trunk/peripheral sewerage held with DJB. 90.34 Km of desilting will be completed by June,

2023 from the ongoing contract. In addition, fresh contract will be done for remaining 110 km at the earliest. The entire desilting will be completed by September 2023. The status of the drain pre and post-desilting will be video recorded along with the testimony of the concern official monitoring the process. Independent audit of the desilting will be carried out post execution of the work.

3.2.1. Major Drains: Out of 18 major drains out falling into river Yamuna in Delhi stretch, trapping of 11 drains has been completed which are as follows:

- a) Magazine Road Drain
- b) Sweeper Colony Drain
- c) Khyber Pass Drain
- d) Metcalf House Drain
- e) Tonga Stand Drain
- f) Moat Drain (Vijay Ghat)
- g) Civil Military Drain
- h) Drain No 14
- i) Tughlaqabad Drain
- j) Kalkaji Drain
- k) Tehkhand Drain

The following timelines to be followed for trapping of remaining major 7 drains:

- i. 02 major Drains (Delhi Gate Drain and Sen Nursing Home Drain) are partially trapped.
 - (a) DJB shall construct 10 MGD STP to trap the remaining flow in the Delhi Gate Drain within 12 months and matter of allotment of land shall be resolved by all concerned by 31.01.2023.
 - (b) Sen Nursing Home Drain has been trapped into Sen Nursing Home STP as well as into the Ring Road trunk sewer. However, some marginal flow/overflow still passes during peak hours. DJB to take measures to stop this marginal flow by desilting the drain and proper operation of Ring Road trapping by March 2023.
- ii. 02 major Drains (i.e., Najafgarh & Shandara) are included in the Interceptor Sewer Project (ISP) where substantial flow of sub-drains under their command areas have already been trapped / intercepted. Both these drains are large drains and cannot be trapped technically, therefore,
 - (a) 74 Un-trapped sub-drains [44 in Najafgarh Drain and 30 in Supplementary Drain (which is sub drain of Najafgarh drain)] to be intercepted by October 2023.
 - (b) 2 Un-trapped sub-drains of Shandara Drain to be intercepted by June, 2023,
- iii. For remaining 03 major drains, the flow will be trapped as per details below:

- (a) *Mori Gate Drain — 9.51 MGD Flow to be trapped by Sep, 2023*
- (b) *Barapulla Drain — 31.97 MGD Flow to be trapped by Sep., 2023*
- (c) *Maharani Bagh Drain — 6.66 MGD Flow to be trapped by Sep.. 2023*

3.2.2 Sub Drains:

- i. *Interceptor Sewer Project (ISP) — Full trapping and treatment of 242 MGD wastewater to be completed by DJB by June. 2023.*
- ii. *Details of un-intercepted sub drains out falling into Najafgarh Drain. Supplementary Drain and Shandara Drain are at **Annexure-7, Annexure-8** and **Annexure-9** respectively.*
- iii. *Action plan for 70 un-trapped sub drains as per schedule below:*
 - (a) *06 sub-drains by end of January, 2023 (falling in Najafgarh drain);*
 - (b) *03 sub-drains by end of February, 2023 (1 falling in Najafgarh drain and 2 are falling in Supplementary drain);*
 - (c) *11 sub-drains by end of March. 2023 (4 falling in Najafgarh drain and 7 are falling in Supplementary drain);*
 - (d) *04 sub-drains by end of April, 2023 (4 are falling in Supplementary drain);*
 - (e) *02 sub-drains by end of May. 2023 (1 falling in Najafgarh drain and 1 is falling in Supplementary drain);*
 - (f) *20 sub-drains by end of June, 2023 (4 falling in Najafgarh drain, 02 falling in Shandara Drain and 14 falling in Supplementary drain);*
 - (g) *1 sub-drain by end of Sep. 2023 (1 falling in Supplementary drain);*
 - (h) *22 sub-drains by end of Oct, 2023 (falling in Najafgarh drain);*
 - (i) *01 sub-drain by end of Oct, 2023 (falling in Supplementary drain).*

iv. Additional non-Recorded Sub Drains

It has been noticed that there are many illegal sub drains which are not in the official records of the drain owning agencies but are falling into the Main Drain. All drain owning agencies of the 18 main drains out falling into Yamuna will carry out physical inspection of their drains and ascertain these additional non recorded sub drains. The records will be updated by February. 2023 and action plan of trapping/closing these drains will be finalized by March, 2023.

3.2.3. Performance Audit of completely trapped 11 major drains and all sub-drains

DJB to undertake the Performance Audit of completely trapped 11 major drains and all sub-drains through an independent agency by February 2023. Simultaneously a multidisciplinary team of DJB, MCD, Irrigation & Flood Control department may be tasked to undertake internal audit.

3.3. Extending Sewerage Network in all 1799 Unauthorised Colonies and 639 JJ Clusters (List at Annexure-10)

3.3.1. Unauthorised Colonies (1799 Nos.)

- i. Sewer line laid and notified in 747 unauthorised colonies by Dec, 2022*
- ii. Work of sewer network is in Progress in 573 unauthorised colonies to be completed by Dec, 2023.*
- iii. Out of 161 unauthorised colonies. 123 awaiting NOC/Clearance from Forest, ASI and 0 Zone will be completed within 12 months of obtaining clearances but not later than June. 2024.*
- iv. 318 unauthorised Colonies where sewerage network is to be laid along with Decentralized STPs to be completed by 08 month after allotment of land/ receipt of NOC.*

3.3.2. JJ Clusters (639 Nos.)

- i. 558 JJ Clusters already connected with sewer lines.*
- ii. Other 16 JJ Clusters are feasible to connect with sewer line and will be connected by June, 2023.*
- iii. For remaining 65 JJ Clusters. where it is not feasible to connect them with sewer lines. therefore. decentralized modular/ prefabricated DSTP to be installed by DJB by June. 2023 with the support of NMCG.*
- iv. Details of such un-trapped 81 JJ clusters is at **Annexure – 11.***
- v. DUSIB shall reconcile and finalise the list of Unauthorised Colonies and JJ clusters available with DJB. Action Plan for these left out Unauthorised Colonies and JJ Clusters shall be prepared and submitted to convenor within a fortnight*

3.4. Upgradation of 13 Common Effluent Treatment Plants (CETPs), list of which is at Annexure-12.

- i. CETP at Narela (DSI IDC) will be upgraded by December, 2023;*
- ii. CETP at Bawana (DSI IDC) will be upgraded by December. 2023:*
- iii. DSI IDC informed that remaining 11 CETPs are being handed over by Industries Department of GNCTD to*

DJB. However, it was decided that DSIIDC shall discuss this issue with DJB once again to decide finally who (DSIIDC / DJB) is the appropriate authority for upgradation and O&M of these CETPs, especially after considering the fact that sewage to be treated in STPs and CETPs is of different nature and composition. A joint report be submitted by CEO, DJB and MD, DSIIDC recommending way forward (including the appropriate authority (i.e. DJB or DSIIDC and timelines) for upgradation of such 11 CETPs to the Convenor of this HLC within a fortnight for taking final decision in this regard.

- iv. DPCC should carry out a thorough inspection of all the Industrial Colonies and take strict action against violating units like sealing/disconnection of power supply of defaulters on regular basis. at least once in a fortnight.*

3.5. Enforcement of Delhi Water Board Septage Management Regulations 2018

It was decided by HLC to constitute a Committee under the Chairmanship of Divisional Commissioner, Revenue Department, GNCTD and consisting of CEO, DJB: Commissioner MCD as members; and Secretary, Urban Development Department, GNCTD as member-cum-convenor of this Committee, to revisit the Delhi Water Board Septage Management Regulations 2018 to make them more effective & enforceable. The Committee will submit its report latest by 15.02.2023 to the Convenor of this HLC.

It was informed that at present there are 196 vehicles that have been given license by DJB for Collection of septage. With the sewage network getting extended to unauthorized colonies and JJ Colonies, gradually these numbers should reduce. Accordingly, it has been directed to reduce these vehicles from existing 196 to 150 by June,2023. The vigil against illegal/unauthorized vehicle dumping the septage in water bodies etc must be enhanced through CCTV coverage and random checking. Strict action against defaulters will be undertaken inclusive of the vehicle carrier as well as the colonies contributing the septage.

3.6. Regulation of River Yamuna Flood Plain including removal of all Encroachments / Dhobi Ghats, List of which is at Annexure-14.

3.6.1. Restorative Projects of DDA in Yamuna Floodplains

- i. Asita East (Part B) to be completed by 31.03.2023;*
- ii. Asita West to be completed by 30.06.2023;*
- iii. Kalindi Biodiversity Park (remaining work) to be completed within 9 months after the completion of on-going NHAI project, by CEMDE:*

- iv. *Amrut Bio Diversity Park (90 Ha. on Eastern Bank) to be completed by 31.03.2023 by DDA:*
- v. *Amrut Bio Diversity Park (18 Ha. On Western Bank) to be completed by 22.05.2023 by DDA:*
- vi. *Amrut Bio Diversity Park (Remaining 8.25 Ha.) to be completed by 31.12.2024 by CPWD:*
- vii. *Wazirabad to Old Railway Bridge — Western Bank (Qudsia Ghat -16 Ha.) to be completed by April 2023 by INTACH:*
- viii. *Wazirabad to Old Railway Bridge — Western Bank (Sur Ghat —13.6 Ha.) to be completed by July 2023 by INTACH:*
- ix. *Wazirabad to Old Railway Bridge — Western Bank (Eco Trail — 33 Ha.) to be completed by 31.12.2023 by INTACH:*
- x. *Wazirabad to Old Railway Bridge — Western Bank (Yamuna Bazar Area — 3.4 Ha.) to be completed by 31.12.2023 by INTACH:*
- xi. *Yamuna Vanasthali — 236.5 Ha to be completed by 31.05.2023 by DDA;*
- xii. *Mayur Nature Park (Part A: 235 Ha.) to be completed by DDA (Case before Hon'ble High Court Case is pending and next date of hearing is 13.02.2023):*
- xiii. *Mayur Nature Park (Part B: 162.75 Ha.) to be completed by DDA / UP Irrigation Department (Case before Hon'ble High Court Case is pending and next date of hearing is 30.01.2023);*
- xiv. *Eco Tourism Area (30 Ha.) (22.7 Ha with DDA and 7.3 with DTC): Land has been taken back from IPGCL. Case before Hon'ble High Court Case is pending and next date of hearing is 15.03.2023 - Proposal will be taken once the 0-11 is finalised after notification of MPD 2041).*
- xv. *Hindan Sarovar (Part A: 15 Ha.) to be completed by 31.12.2023 by DDA;*
- xvi. *Hindan Sarovar (Part B: 30 Ha.) to be completed by 31.12.2023 by DDA*

3.6.2. Removal of encroachments, List of which is at Annexure-15.

- i. *Asita East (UP) — Out of 107 Ha., 50.24 Ha. has already been repossessed. Further, 21 Ha. has already been transferred by UP Irrigation Department to PWD, GNCTD. The following be submitted to the Convenor of this HLC by PWD latest by 31.01.2023:*
 - a. *Action taken by PWD w.r.t. such 21 Ha. area received from UP's Irrigation Department;*
 - b. *Action taken w.r.t. remaining 29.24 Ha. land with UP's Irrigation Department;*
 - c. *Action taken for repossessing the remaining 56.76 Ha. land by PWD / Irrigation Department.*
- ii. *out of 100 Ha. of Kalindi Aviral. 0.81 Ha. area has been repossessed and 'nil' area is to be repossessed. Therefore, status of remaining 99.19 Ha. area be submitted;*

- iii. out of 115 Ha. of Kalindi Biodiversity Park, 2.5 Ha. area has been repossessed. Therefore. status of remaining 112.5 Ha. area be submitted;
- iv. out of 200 Ha. of Asita West, 176.19 Ha. area has been repossessed and 5 Ha. area is to be repossessed. Therefore, status of remaining 18.81 Ha. area be submitted:
- v. out of 116.25 Ha. of Amrut Bio Diversity Park. 91.5 Ha. area has been repossessed and 1 Ha area is to be repossessed. Therefore, status of remaining 24.75 Ha. area be submitted;
- vi. out of 236.5 Ha. of Yamuna Vanasthali. 101.03 Ha. area has been repossessed and 5 Ha. area is to be repossessed. Therefore, status of remaining 130.47 Ha. area be submitted:
- vii. out of 235 Ha. of Mayur Nature Park, 23.02 Ha. area has been repossessed and 'yet to be assessed' area is to be repossessed. Therefore, status of remaining 211.98 Ha. area be submitted;

The above-mentioned details be submitted by DDA and PWD, as the case may be, along with action plan (with timelines) for (a) repossessed area and (b) repossessing the remaining area. to the Convenor of this HLC within a fortnight.

DDA shall submit the total floodplain area along with break-up of the same in restorative projects, encroachments. department-wise area allocated and the river surface area with geocoordinates. Action plans for removal of encroachment parcel-wise shall be submitted to convenor within a fortnight.

Mass Plantation Drive: The DDA will undertake a major plantation along these vulnerable stretches of this flood plains. The plan will be submitted by March 2023 and will be implemented by December 2023.

Special Drive to tackle unauthorized/illegal unfailing drains/nallah in to Yamuna:

It was observed that since DDA is the custodian of the Yamuna flood Plain it is its sole responsibility of carrying out a special drive to tackle any unauthorized/illegal out-falling drains in to Yamuna. On record, there are only 18 outfalling drains. Hence any other drain should be considered as illegal/unauthorized and must be traced back to in origin along with the identification of responsible agency. The complete report to be submitted by February 2023. Further. all such identified illegal/unauthorized drains/nallah flowing in river Yamuna must be diverted/closed after taking necessary remedial measures. The time line for the same will be shared by April 2023.

3.7. Utilisation of Treated STP Water, List of which is at Annexure-16.

- i. Quantum of Available Treated STP Water — 530 MGD
- ii. Mandatory Return Flow in River Yamuna — 267 MGD (As per the orders of Hon'ble Supreme Court)
- iii. Present Use of Treated STP Water — About 90 MGD (mainly for horticulture purposes)
- iv. Proposed Use of Treated STP Water — 70 MGD at Coronation Pillar is to be converted into 'C' Class Inland Surface Water by Ultra Filtration process to be discharged in river Yamuna about 8.60 Kilometre upstream of Wazirabad. This is to be completed by June. 2024.
- v. Use of remaining 103 MGD Treated STP Water
 - (a) For Development / Rejuvenation of Lakes:
 - i. 40 MGD for Pappankalan (20 MGD — Commissioned) and Nilothi (20 MGD - Completed and will be commissioned by Feb, 2023:
 - ii. 15 MGD for Smiriti Van / Lake and nearby areas (10 MGD) and Najafgarh (5 MGD) by March. 2023;
 - iii. 15 MGD for Rohini Lake No. 1 by August. 2023:
 - iv. 10 MGD for Sanjay Lake by September. 2023:
 - v. 35 MGD for Okhla (20 MGD) and Rohini Lake No. 2 (15 MGD) by December, 2023
 - (b) DJB shall submit the plan to use treated STP Water in other usages, like in Farmhouses, Golf courses, construction activities, etc. and have already made available treated water at its STPs @ Rs 7 / Kilolitres.

And whereas. a summary of timelines for next 6 months for works to be carried out as finalized by HLC, is at **Annexure - 17**.

4. Other decisions taken by the High-Level Committee:

4.1. Meetings of the HLC

And whereas, the HLC decided that an alternate weekly meeting of the HLC may be chaired by the Chief Secretary / Convener of HLC (physical-cum-virtual meeting). Hon'ble Lt. Governor will take fortnightly meeting (physical meeting only).

4.2. Monitoring of projects through Delhi's e-Pragati Dashboard

And whereas, the HLC also decided that IT Department of GNCTD shall add all the above-mentioned actionable points on Delhi's e-Pragati Dashboard for the purpose of monitoring. Such Dash Board shall be operationalised within a fortnight.

4.3. Company of Territorial Army to be provided by NMCG to DPCC

And whereas, DG NMCG informed that a company of territorial army would be placed under the DPCC for ensuring ground level enforcement and monitoring for the purpose of identifying (if any left-out) all the drains / sub-drains which are yet to be

trapped, enforcement of Delhi Water Board Septage Management Regulations 2018. convincing people not to through their waste in drains, etc. Accordingly. HLC asked DG NMCG to take appropriate action to provide such company of territorial army to DPCC at the earliest.

4.4. Development of Bio-diversity Park by NMCG

And whereas, NMCG offered to develop a Bio-Diversity Park in River Yamuna Flood Plains in case DDA allots a land of appropriate area to it for this purpose. Accordingly, HLC decided that the DDA may identify and allot a piece of land at River Yamuna Flood Plains to NMCG latest by 15.02.2023 for development of a bio-diversity park by NMCG.

4.5. Committee to identify and hand over land to DJB and NMCG

And whereas. HLC also decided to constitute a Committee under Chairmanship of Divisional Commissioner, Revenue Department of GNCTD with Pr. Secretary (Forest and Environment); VC DDA: and CEO DJB to resolve all land related matters (like identification and handing over land to DJB / NMCG for setting up of STPs / De-centralized STPs, Bio-diversity park. etc.) and the Committee shall ensure identification and handing over the requisite land parcels to DJB or NMCG, as the case may be, within a fortnight.

4.6. Campaign for Awareness and Involvement of Public

And whereas, the HLC also decided that the DJB, DPCC, I&F Control and DDA shall initiate an IEC campaign for awareness as well as involvement of the public at large in this initiative to restore old glory of river Yamuna. A detailed IEC plan in this regard including an annual calendar of IEC activities shall be submitted by all agencies to the Convenor of this HLC within a fortnight including mechanisms for implementation and monitoring of IEC identifying the key behaviours in conservation and rejuvenation of river Yamuna; messages to be used for these key behaviours; stakeholder groups to be addressed: the medium through which these messages will be conveyed: and influencers who will communicate these messages, employing an appropriate channel mix of mass media, print outdoor publicity, capacity building/awareness workshops, competitions, and digital media.

4.7. Responsibilities and Liabilities

And whereas, to ensure clarity in ownership of work. clear responsibilities. complete adherence to deadlines and the accountability of officers directly dealing with it, the HLC decided that the Nodal officers indicated in Annexures 1 to 16 with respect to each project shall be personally responsible for ensuring completion of the project within the above-mentioned timelines, and any failure of such nodal officer to ensure execution of the projects / works / responsibilities within the timeline stipulated in the action plan as finalized by the HLC

will make such nodal officer liable for disciplinary as well as criminal proceedings for wilful disobedience of the orders passed by the Hon'ble Courts, this HLC and also for criminal disregard towards environmental quality of the river Yamuna as well as their failure to discharge their constitutional obligation to the citizens to provide clean environment by protecting the scarce sources of water.”

11. We have noted from the presentation filed in O.A. No. 606/2018 that even after having installed capacity for sewage treatment being 632 MGD, treatment capacity utilization is only 530 and thus there is gap of 238 MGD. This gap may be duly considered and addressed by the Committee.

12. The Committee may also look into the quality of water discharged in Yamuna from the STPs.

13. CPCB was directed to monitor water quality at inter state borders and compile results apart from data about quality of effluents drained into river Yamuna. According to CPCB report, DO at the point of entry of river Yamuna in Delhi is meeting the criteria. BOD water quality criteria is however not being met but concentration of BOD and fecal coliform increases after entering into Delhi. Water quality of data of drains at interstate locations has been given at Palla and Asgarpur and also in 24 drains joining Yamuna. Status of sewage treatment plants is also mentioned. Major findings at the end of the report are reproduced below:-

“5.0 MAJOR FINDINGS

From the analysis and observations of the water quality of river Yamuna at interstate locations, drains and status of compliance of STPs in Delhi, it is concluded that:

- 1. Water quality of river Yamuna is meeting the criteria when it enters in Delhi at Palla from Haryana. However, water quality deteriorates as it exits Delhi at Asgarpur. This indicates the contribution of pollution in river Yamuna in Delhi due to discharge of untreated/ partially treated domestic and industrial waste water through 24 drains.*
- 2. Compliance status of STPs show that out of 35 STPs, 23 are non-complying consistently w.r.t the prescribed norms of DPCC for all*

parameters during April-December 2022 namely Coronation Pillar I & II, Ghitorni, Keshopur Phase- II, Keshopur Phase- III, Kondli Phase- I, Kondli Phase-II, Kondli Phase-IV, Mehrauli, Molarband, Najafgarh, Narela, Nilothi Phase-I, Okhla Phase-II, Okhla Phase-III, Okhla Phase- IV, Okhla Phase-V, Pappankalan Phase I, Rohini, Vasant Kunj Phase-I, Vasant Kunj- Phase II, Yamuna Vihar Phase- I, Yamuna Vihar Phase-II, Yamuna Vihar Phase- III.”

14. The above report is taken on record, remedial action for which may now be considered by the Committee headed by LG Delhi. CPCB is directed to monitor performance of STPs in Delhi, Haryana and UP including the drains joining river Yamuna on quarterly basis. First report be filed as on 31.03.2023 by 30.04.2023. The Committee may now deal with all related issues of Yamuna cleaning and sewage management in Delhi.

15. Status report has also been filed by Haryana Government on the issue of status of compliance of earlier order of this Tribunal dated 27.01.2021 relating to pollution of river Yamuna particularly the stretch in Haryana which shows that there is discharged of 540 MLD, untreated effluents in 11 drains connected to Yamuna in Haryana as follows:-

Sr. No.	Name of Drain	Town	Quantum of treated effluent	Quantum of untreated effluent	Total
1	Dhanaura Escape	Yamuna Nagar	42	66	108
2	Drain No.2	Panipat	84	10	94
		Karnal	215	22	237
3	Drain no. 6	Sonepat	64	34	98
4	Entry point of Mungeshpur drain in Delhi Territory,	Bahadurgarh	20	31	51
5	Entry point of KCB drain in Delhi Territory,	Bahadurgarh	7	27	34
6	Entry point of Drain No. 8 in Delhi Territory,	Bahadurgarh	10	24	34
		Panipat	21	70	91
7	Leg I Drain	Gurugram North	0	9	9
8	Leg II Drain	Gurugram North	0	19	19
9	Leg III (Badshpur) Drain	Gurugram South	408	62	470
10	Budhiya Nala	Faridabad	25	68	93
11	Gaunchi Drain	Ballabgarh	8	98	106
		Palwal	17	0	17
Total			921	540	1461

16. Further, estimation of sewage generation in Haryana for Yamuna catchment in 34 towns has been mentioned showing gap of 240 MLD in installed capacity and generation. It is stated that STPs are being constructed to bridge the said gap by 31.12.2023. Conclusion in the report is as follows:-

“14. Conclusion

- i. The overall water quality has improved in comparison to previous year though lot of work is yet to be done to achieve the objectives.*
- ii. The 11 drains carry 921 MLD treated and 540 MLD untreated effluent. As per action plan submitted the entire effluent likely to be treated by the year 2027.*
- iii. During last 01 year, 33 MLD STPs have been constructed and commissioned and 3 STPs of 30 MLD capacity have been upgraded to achieve stringent norms.*
- iv. 25 STPs of 469 MLD capacity are under upgradation to achieve the latest standards and likely to be completed by Dec, 2)25*
- v. State has planed construction of infrastructure for reuse of treated sewage at 34 STPs of 47 MLD capacity and work for ST's considered in Phase-1 likely to be completed by 31.10.2025.”*

17. We are of the view that huge gap in generation and treatment of sewage depicted in the above report needs to be remedied on war footing instead of proposed plan of achieving the targets in the year 2027 after four years, thereby continuing damage to the environment for the next four years. This needs to be monitored by Chief Secretary, Haryana and further progress report filed by 30.04.2023 on the pattern of report to be filed by Delhi. The issue of compensation to be levied for failure of the State in preventing discharge of untreated sewage in Yamuna will be dealt with separately in O.A. No. 606/2018.

18. We note that no report has been filed by the State of UP which is a matter of serious regret. The Chief Secretary, UP may ensure filing of such report and the issue of levy of compensation for gaps in UP will be likewise dealt with in O.A. No. 606/2018. Further progress report on the pattern of Delhi and Haryana may be filed by UP by 30.04.2023.

19. The Committee headed by the LG Delhi may continue further proceedings and progress indicated in the report to be filed by 30.04.2023.

20. To avoid multiplicity of proceedings on the subject, we dispose of OA No. 21/2023 and OA No. 562/2022 and henceforth the issue will be considered in OA No. 06/2012.

List for further consideration on 16th May, 2023.

A copy of this order be forwarded to GNCTD, CPCB, State of Haryana, State of UP by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

February 16, 2023
Original Application No. 21/2023
& other connected matters
SN

OFFICE OF THE EXECUTIVE ENGINEER PUBLIC HEALTH ENGG. DIVISION NO.
2, YAMUNA NAGAR

To

The Deputy Commissioner,
Yamuna Nagar.

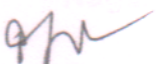
Memo No. 859


Dated 25-01-23

Subject:- Construction of Common Effluent Treatment Plant at Yamuna Nagar-Jagadhri.

On the above noted subject it is submitted as per direction of worthy Chief Secretary Government of Haryana the Final Detailed Project Report (DPR) of Treatment System for Sewage Containing Industrial Waste water at Yamuna Nagar and Jagadhri was framed by IIT Roorkee & submitted the same by this office to the higher authorities for its approval. But in the meeting held on 24.11.2022 under the Chairmanship of Hon'ble Chief Minister, Haryana for reviewing the progress of Yamuna Action Plan the matter regarding issue of untreated effluent from metal Industries at Yamuna Nagar/Jagadhri was discussed. The Hon'ble Chief Minister Haryana desired some changes in the above DPR. Accordingly worthy Engineer-in-Chief, Haryana & Chief Engineer (Urban), Public Health Engineering Department Panchkula visited the site at Yamuna Nagar on 25/11/2022 & directed re-sampling of the untreated effluent. As per report of samples worthy Engineer-in-Chief Haryana & Chief Engineer (Urban) Public Health Engineering Department Panchkula desired that **proposal taken in the above DPR provision of C.E.T.P #1 for 18MLD to be constructed at Jagadhri will remain same and Sewerage Treatment Plant (STP) be proposed instead off C.E.T.P#2 for 70MLD taken in the above DPR in the campus of existing 25MLD STP at Radaur Road, Yamuna Nagar.**

Accordingly this office had already been asked to Sh. Sudipta Sarkar, Associate Professor, IIT, Roorkee vide this office memo No. 16215 dated 21.12.2022. Further it is submitted that he has intimated to this office that the Final DPR with above changes will be submitted by the 31.03 2023. It is also submitted that no sewage water is directly falls in any surface drain.


 Executive Engineer,
 Public Health Engg. Divn.No. 1,
 Yamuna Nagar.



 Executive Engineer,
 Public Health Engg. Divn.No. 2,
 Yamuna Nagar.


Endst No. 860-61

Dated. 25-01-23

A copy of the above is forwarded to the following for information and further necessary action please:-

1. Superintending Engineer, Public Health Engineering Circle, Ambala Cantt.
2. Regional Officer, Haryana State Pollution Control Board, Yamuna Nagar.


 Executive Engineer,
 Public Health Engg. Divn.No. 1,
 Yamuna Nagar.


 Executive Engineer,
 Public Health Engg. Divn.No. 2,
 Yamuna Nagar.